

Joint Committee Report

Submitted in Reference to

Hon'ble National Green Tribunal(NGT),
Central Bench, Bhopal
Order dated 31.08.2023

in the matter of

Original Application No.19/2023

Devidas Khatri

Vs

State of Rajasthan &Ors.

Committee Members:

1. Sh. Mahesh Dutt Purohit, Scientist D, Sub Regional Office, MoEF&CC, Jaipur.
2. Sh. P Jagan, Regional Director, Central Pollution Control Board, Regional Directorate, Bhopal.
3. Sh. Vivek Goel, Group Incharge(Mines) Rajasthan State Pollution Control Board, Jaipur.

Joint Committee Report
Hon'ble NGT O.A. No. 19/2023 (CZ)

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Report of the Joint Committee constituted by Hon'ble NGT(CZ) order dated 31.08.2023 in Original Application No.19/2023 (CZ) the matter of Devidas Khatri Vs State of Rajasthan &Ors.

Background:

1. Mr. Devidas Khatri S/o Shri Nand Kishore Khatri resident of 239, Laxmi Nagar, Behind MangoriWalon Ki Bagichi, Brahampuri, Jaipur had sent the letter petition, which was treated and registered as Original Application complaining about illegal mining without any environmental clearance and also within 10 kilometers of the National Park and Wildlife Sanctuary without requisite permission from Competent Authority/NBWL by M/s ACC Limited, Lakheri, Bundi. Further it was submitted that the Respondent no. 6 (M/s ACC Ltd.) continued the illegal mining for more than 5 years and no action has been taken by the Rajasthan State Pollution Control Board for controlling of illegal mining or calculation and realization of environmental compensation.

2. Considering the issues raised by the applicant, Hon'ble NGT passed following order on 13.03.2023:

"4. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

- i. Collector, Bundi, Rajasthan*
- ii. One representative of Chief Wildlife Warden.*
- iii. One representative of Rajasthan Pollution Control Board.*

5. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support."

3. Accordingly, the Joint Committee consisting of District Collector, Bundi; DCF & Dy. Field Director Ramgarh Vishdhari Tiger Reserve, Bundi and Regional Officer, RSPCB, Bundi visited the mining lease – M. L. No. 01/92

of M/s ACC Limited (Lakheri Cement Works), Village Lakheri, Tehsil & District Bundi (Rajasthan) on 21.04.2023. The committed submitted its report to the Hon'ble NGT with the following findings:

- (i) During inspection, mining was found to be carried out within the mining lease area of M/s ACC Limited.
- (ii) Mining was not being carried out in forest land.
- (iii) Mining was being carried out in only that part of the mining lease which falls in non-forest land.

4. Subsequent hearings were held before the Hon'ble Hon'ble NGT and after the hearing held on 31.08.2023, the Hon'ble NGT passed the following order:

"1. Issue raised in this application is operation of illegal mining without any environmental clearance and also within 10 kilometers of the National Park and Wildlife Sanctuary without requisite permission from Competent Authority/NBWL It is further submitted that the Respondent no. 6 continued the illegal mining for more than 5 years and no action has been taken by the Rajasthan State Pollution Control Board for controlling of illegal mining or calculation and realization of environmental compensation.

2. A report was called from Joint Committee and the joint committee has submitted that the project proponent has applied for environmental clearance on 04.10.2018 but at present EC has not been issued and there is no EC and the unit is operating without any environmental clearance

3. It is reported that the matter of issue of EC or re-validation of environmental clearance under the Environmental Impact Assessment Notification, 2006 is under consideration at the level of MoEF&CC. The activities are in violation of environmental rules.

4. The contention of the learned counsel for the State and respondent is that consent to operate was issued for a period of one year with specific condition that the environmental clearance under the EIA Notification dated 14.09.2006

must be submitted before the particular date, failing which bank guarantee of Rs. 05 crore shall be forfeited without any further notice.

5. The matter is surprising how the State of Rajasthan and the State PCB issued the consent to operate order without the environmental clearance Accordingly, we direct the State PCB to submit the report on the following points-

- i. Why the Consent To Operate application was kept pending by RSPCB from 2017 to 2022 ?*
- ii. How many consent to operate applications of mining lease are issued without environmental clearance ?*
- iii. How many mining lease were accorded condition consent to operate for a period of one year without environmental clearance ?*
- iv. Number of inspections carried out by the RSPCB of the mining lease being in Red Category Industry and not taking any action for want of environmental clearance.*
- v. The quantum of mineral, excavated by the respondent no. 6 with details of area excavated from 2017 till date.*
- vi. The amount paid and use of power for mining.*

6. State PCB is directed to take necessary action with regard to the assessment and calculation of environmental compensation and to realize it. Since the mining has been done from 2017 to till date without any valid EC in accordance with EIA Notification, 2006. Thus, the matter is required to be placed before the Chief Secretary to take necessary actions against the officers responsible for issue of permission of mining or not taking any legal action against the violators of law.

7. Since the illegalities are continuing in connivance with State PCB, Rajasthan and thus it is necessary that some independent agency may monitor and examine the matter. Thus, we constitute a committee consisting: -

- i. One representative from MoEF&CC
- ii. One representative from CPCB
- iii. One representative from State PCB. The State PCB shall be the nodal agency.

8. The MoEF&CC is directed to take necessary actions for illegal mining in violation of environmental rules and without any valid EC in favour of the project proponent Action taken report may be filed within three weeks, with affidavit of Member Secretary State Pollution Control Board who will remain present at the time of hearing through video conferencing on the next date.”

Copy of the order dated 31.08.2023 is enclosed at **Annexure-1**.

5. Accordingly, the Nodal Agency sought the nominations from the concerning departments and Shri Mahesh Dutt Purohit, Scientist 'D' from Integrated Regional Office(IRO), Ministry of Environment, Forest & Climate Change(MoEF&CC), Jaipur; Shri P. Jagan, Regional Director, Central Pollution Control Board(CPCB), Regional Directorate (Central), Bhopal; Shri Vivek Goyal, Senior Environmental Engineer, Rajasthan State Pollution Control Board(RSPCB), Jaipur were nominated for the Joint Committee.

Action taken by the Committee constituted vide Hon'ble NGT order dated 31.08.2023

6. The Committee constituted vide Hon'ble NGT order dated 31.08.2023 deemed it fit not to visit the site again as the Joint Committee constituted vide Hon'ble NGT order dated 13.03.2023 had already visited the site on 21.04.2023 and submitted its findings before the Hon'ble NGT. However, in order to examine the matter, the Committee convened a meeting of all the stakeholders on 18.09.2023 in Aranya Bhawan, SRO Jaipur, MoEF& CC office to analyze the official records and to discuss the issues raised by the applicant. The meeting was attended by the following stakeholders:

- i. Sh. M. D. Purohit, Scientist "D" SRO Jaipur, MoEF& CC, GoI
- ii. Sh. P. Jagan, RD, CPCB, Bhopal

- iii. Sh. Vivek Goel, SEE, RSPCB, Jaipur
- iv. Sh. Ajay Kumar Shrivastava, DGM, Mines Department
- v. Sh. Sanjeev Sharma, DCF & Dy. FD Ramgarh Vishdhari Tiger Reserve, Bundi
- vi. Ms. Nidhi Khandelwal, RO, RSPCB, Bundi
- vii. Sh. Rajendra Bhatt, AME, Mines Department
- viii. Sh. Manish K. Gupta, Sr. Manager Mines, ACC Ltd.
- ix. Sh. Sanjeev Singh, Sr. Manager, ACC Ltd.
- x. Sh. Rohit Kumar Tuteja, Advocate (on behalf of the applicant)

Copy of attendance sheet is enclosed at **Annexure-2**.

7. Point wise details and present status of information as discussed during the meeting and collected from the various stakeholders are as under: -

A. Environmental Clearance from MoEF&CC:

- i. Environmental Clearance under the provisions of the Environmental Impact Assessment Notification, 1994 was granted to the project proponent for the mining lease having total area of 1516.88 Hectare and limestone production of 1.5 million TPA vide MoEF, Govt. of India vide order dated 26.12.2005. Copy of EC under EIA Notification, 1994 is attached as **Annexure-3**.
- ii. The Hon'ble Supreme Court, vide judgment dated 02.08.2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors., inter-alia, directed that the validity of the environmental clearance granted for mining projects under the EIA Notification, 1994 shall be five years. This was reiterated by the Hon'ble Supreme Court vide judgment dated 07.02.2018 in Special Leave to Appeal (Civil) No. 32138 of 2015 in the matter of Goa Foundation versus M/s Sesa Sterlite Ltd., & Ors. while also holding

that the EIA Notification, 2006 provides that the environmental clearance would be valid for the estimated project life subject to a maximum of 30 years. Accordingly, a Notification was issued by MoEF&CC on 06.04.2018, mentioning inter-alia that:

“And whereas, in the view of the above, there would be two categories of cases related to mining projects under EIA Notification, 1994, namely:

(a) mining projects, which were granted environmental clearance under the EIA Notification, 1994, and also granted environmental clearance for expansion / modernization / amendment under the EIA Notification, 2006; and

(b) mining projects, which were granted environmental clearance under the EIA Notification, 1994, and but not obtained environmental clearance for expansion / modernization / amendment under the EIA Notification, 2006.

And whereas, as per third paragraph above, the projects mentioned in clause (a) of fourth paragraph above do not suffer from the infirmity of validity of environmental clearance being five years;

And whereas, the projects mentioned in clause (a) of fourth paragraph above, do not suffer from the infirmity of expansion vis-à-vis the base production as these projects were already appraised and granted environmental clearance under the EIA Notification, 2006;

And whereas, all mining projects mentioned in clause (b) of fourth paragraph above are required to obtain environmental clearance under the EIA Notification, 2006, in pursuance of the aforesaid judgments of the Hon’ble Supreme Court;

And whereas, the Ministry of Environment, Forest and Climate Change deems it necessary for implementation of the aforesaid judgments of

the Hon'ble Supreme Court as well as for the protecting and improving the quality of environment and abating the environmental pollution, that all projects mentioned in clause (b) of fourth paragraph above, be brought under the regulatory framework of the EIA Notification, 2006;

*Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby directs, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the rule 5 of the said rules in public interest, for implementation of the aforesaid judgments of the Hon'ble Supreme Court, that the project proponent in all such cases involving validity of the environmental clearance and expansion of mining projects vis-à-vis the base production, shall make application within six months from the date of issue of this notification in Form-1 as given in Appendix-II of the EIA Notification, 2006, for grant of environmental clearance under the provisions of the EIA Notification, 2006, and all such applications shall be considered by the concerned Expert Appraisal Committee or the State Level Expert Appraisal Committee, as the case may be, who shall decide on the due diligence necessary including preparation of Environmental Impact Assessment Report and public consultation and the application shall be appraised accordingly for grant of environmental clearance.” Copy of MoEF&CC's Notification dated 06.04.2018 is attached as **Annexure-4**.*

iii. Accordingly, the lessee applied for Environmental Clearance on 04.10.2018, i.e., within the specified period of six months from the date of issue of the aforesaid Notification. Copy of acknowledgement slip is attached as **Annexure-5**.

iv. Terms of Reference (ToR) were issued to the lessee vide MoEF & CC letter dated 28.06.2022. The proposal of the unit was appraised in 38th EAC

Meeting held on 15.11.2018, 20th EAC held during 19-21 August, 2020 and 26th EAC meeting held during 11 -13th January, 2021. Finally, their proposal was considered in the 52nd EAC meeting on 11-13 June 2022 and the MoEF&CC issued the ToR on 28th June 2022. Copy of ToR is enclosed as **Annexure-6**.

- v. At present, matter for issue of Environmental Clearance under the Environment Impact Assessment Notification, 2006 is under consideration at the level of MoEF & CC. It has been observed by the committee that, the PP has submitted the Final EIA report and proposal was considered by Expert Appraisal Committee on 3rd May 2023. During the appraisal some queries were raised which have been replied by M/s ACC Ltd. on 05.06.2023. Proposal was again appraised in EAC meeting on 24th August 2023 and again some queries were raised by the committee. It was informed by the representative that M/s ACC Ltd. will shortly be submitting the reply to the queries and are hopeful to get the EC in next EAC meeting.

B. NBWL Clearance, Forest Diversion and Mining on Forest Land:

- i. Total mining lease area is 1516.88 hectare comprising 1107 hectare non forest and 409.88 hectare forest. 409.88 Ha forest area was notified as buffer in RTR buffer by notification on 06.07.2012. Copy of notification is enclosed as **Annexure-7**.
- ii. On 12-13.08.2014, Standing Committee for National Board for Wildlife in its 31st meeting recommended wildlife clearance for 1107 ha of revenue/ non forest area of mining lease. Copy of Minutes of the 31st Meeting is enclosed as **Annexure-8**.
- iii. Subsequently, a NOC was accorded by CWLW on 03.12.2014 regarding proposal of non-forest project within 10 km of National Park and Sanctuaries. Copy of the letter is enclosed as **Annexure-9**.

- iv. On 21.01.2015, Wild Life Clearance was recommended by NBWL in its 32nd meeting for forest area 409.88 Ha which was inadvertently missed out in 31st meeting. It was also stated by NBWL that this permission will be deemed once the recommendation of SBWL to exclude 409.88 Ha forest area from RTR Buffer will be implemented. Also, NBWL directed to SBWL to expedite the de-notification process. Copy enclosed as **Annexure-10**.
- v. On 04.09.2017, in continuation with direction of wildlife clearance dated 21.01.2015, NBWL and NTCA approved de-notification of RTR to exclude forest mining area 409.88 Ha and also directed user agency to deposit Rs. 5.0 Cr for the same purpose. Copy of letter dated 22.09.2017 of CWLW is enclosed as **Annexure-11**. Representative of M/s ACC informed to have deposited Rs 5.0 Cr on 14.10.2017.
- vi. CWLW in its letter dated 10.02.2023, clearly mentioned that wildlife clearance is already granted by NBWL. Copy enclosed as **Annexure-12**.
- vii. CF & Field Director Mukundra Hills Tiger Reserve vide letters dated 28.04.2023 and 23.05.2023 related with wild life clearance of ACC mining lease stated that M/s ACC Ltd. has Wild Life clearance. Copy of the letters is enclosed as **Annexure-13 & Annexure-14**.
- viii. DCF and Dy. Field Director of Ramgarh Vishdhari Tiger Reserve (RVTR), Bundi in his factual report addressed to CWLW, dated 04.07.2023 endorsed above mention facts and also stated that: –
- (1) 409.88 Ha area had been de-notified from RTR buffer by Rajasthan Govt. order dated 26.05.2022. Copy enclosed as **Annexure-15**.
- (2) As per the records of State Forest Department, no Mining activity carried out during the last 5 years by M/s ACC Ltd. in

forest area of 409.88 Ha. Copy of State Forest Department letter dated 22.09.2023 is enclosed as **Annexure-16**.

C. Consent to Operate from RSPCB:

- i. The lessee was having CTO from State Board having validity from 14.05.2015 to 30.04.2018. Renewal of consent to operate application dated 08.12.2017 of mines was kept pending by the RSPCB in want of Environmental Clearance under EIA Notification, 2006. The same was refused by the RSPCB on 14.11.2022 after issuing several notices to the lessee vide letter dated 04.01.2018, 27.02.2018, 19.07.2019, 30.06.2020, 22.07.2021 and non-submission of Environmental Clearance under EIA notification, 2006.
- ii. Subsequently, lessee has again applied for consent to operate on 23.11.2022.
- iii. Looking into continued operation of such mining leases and time involved in deciding the applications of Environmental Clearance by the competent authority (MoEF& CC/ SEIAA), the State Board has taken a view to decide the cases which need to migrate from the 1994 regime to 2006 regime applying for Consent to Operate. Mining leases which fulfill the following criteria may be considered for grant of conditional Consent to Operate:
 1. Having valid EC as on 06.04.2018 under the EIA Notification, 1994 for the same mineral and same production capacity,

and
 2. Had applied for fresh EC under the EIA Notification, 2006 in compliance with the Notification dated 06.04.2018 (within six months from the date of issue of the Notification),

and

3. Having valid Terms of Reference (ToR) issued by the competent authority (MoEF& CC/ SEIAA) or is at any advanced stage of obtaining EC, i.e., EIA/ EMP report submitted, public consultation completed, presentation made before the appraisal committee, etc.
- iv. The mining lease of M/s ACC Limited fulfilled the above criteria. Therefore, it was decided that the respondent company should submit a Bank Guarantee of Rs. 5 Cr as guarantee money to submit Environmental Clearance under the EIA Notification, 2006 within one year.
- v. Looking to the progress/advance stage of issue of Environmental Clearance (TOR issued) and after taking firm commitment in form of bank guarantee of Rs. 5 Cr, the State Board had issued conditional consent to operate for short period (one year only) on the same capacity and lease area for which the lessee was having EC under EIA notification, 1994 from 19.12.2022 to 31.12.2023 subject to the condition, interalia, that:
- “That the lessee shall submit Environmental Clearance under the EIA Notification dated 14.09.2006 latest by 31.12.2023, failing which Bank Guarantee of 5,00,00,000/- (As BG No. 560GT02223500006, Date- 17.12.2022, valid up to 31.03.2024) shall be forfeited without any further notice.”* Copy of consent to operate is enclosed as **Annexure-17**.
- vi. It is evident that the State Board considered the Consent Application of the unit on the basis of advance stage of issue of Environmental Clearance (TOR issued), after taking firm commitment in form of bank guarantee of Rs. 5 Cr and Environment Clearance issued under the EIA Notification 1994.

D. Status of Mining:

- i. As per letter dated 18.09.2023 of Mining Engineer, Kota, M/s ACC Ltd. carried out mining in 39.72 hectare broken up area of the approved mining lease (ML No. 01/1992) between the period 08.12.2017 to 31.08.2023 and mined 61,79,982 Ton of the mineral. Also, the lessee deposited an amount of Rs. 50,87,84,480/- to the State Government against royalty. Copy of the letter is enclosed as **Annexure-18.**

E. Conclusions:

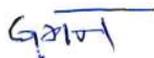
- The project proponent had applied for Environment Clearance under the provisions of EIA Notification 2006 within the specified time frame as prescribed vide the notification dated 06/04/2018 and the project proponent continued the mining activities in non-forest area of 1107 Ha, while the proposal was under consideration at the level of MoEF&CC, GoI. Later on, the PP had obtained The National Board for Wildlife (NBWL) Clearance after de-notification of the RTR buffer by Rajasthan Government. As per the mining department and state forest department, mining activity has been limited to the non-forest land only.
- The Project Proponent had also applied for Renewal of Consent to Operate along with requisite fee and the application was kept under consideration at the level of State Board in want of Environmental Clearance under the provisions of EIA Notification 2006. After issuing several notices to the lessee and non-submission of Environmental Clearance under EIA Notification, 2006 the State Board had refused the application on 14.11.2022. It is pertinent to mention here that no clear directions were issued by the State Board regarding operation of mine during this period and as soon as the pending application was refused, the mining operations were shut down by the project

proponent. Furthermore, the Notification dated 06.04.2018 is also not clear regarding the operations of mines for the intervening period (i.e. beyond the date of application and upto the issue of Environmental Clearance under EIA notification, 2006).

- Later on, looking to the status of issue of Environmental Clearance in advance stage (TOR issued) and after taking firm commitment in form of bank guarantee of Rs. 5 Cr, the State Board had issued conditional consent to operate for short period (one year only) on the same capacity and lease area. However, the proposal of Environmental Clearance under the provisions of EIA Notification 2006 was still under consideration at the level of MoEF&CC, GoI.
- No action has been taken by mining department for stopping the mining during the said period while the CTO application was pending.
- RSPCB may be directed to adopt a standard practice for dealing all such matters, in accordance to Hon'ble Supreme Court judgment in the matter of Common Cause v/s UoI and various judgements of Hon'ble NGT issued from time to time with respect to requirement of prior Environment Clearance.



(M.D Purohit)
SRO, MoEF&CC,
Jaipur



(P. Jagan)
RDCPCB,
Bhopal



(Vivek Goel)
GIC(Mines), RSPCB,
Jaipur

Item No. 5

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL**
(Through Video Conferencing)
Original Application No. 19/2023(CZ)
(I.A. No. 47/2023)

Devidas Khatri

Applicant(s)

Versus

State of Rajasthan & Ors.

Respondent(s)

Date of Hearing: **31.08.2023**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. A SENTHIL VEL EXPERT MEMBER**

For Applicant(s):	Mr. Rohit Kumar Tuteja, Adv.
For Respondent(s):	Mr. Rohit Sharma, Adv. Mr. Akshat Tiwary, Adv. Mr. Shoeb Hasan Khan, Adv.

ORDER

1. Issue raised in this application is operation of illegal mining without any environmental clearance and also within 10 kilometers of the National Park and Wildlife Sanctuary without requisite permission from Competent Authority/NBWL. It is further submitted that the Respondent no. 6 continued the illegal mining for more than 5 years and no action has been taken by the Rajasthan State Pollution Control Board for controlling of illegal mining or calculation and realization of environmental compensation.
2. A report was called from Joint Committee and the joint committee has submitted that the project proponent has applied for environmental clearance on 04.10.2018 but at present EC has not been issued and there is no EC and the unit is operating without any environmental clearance.
3. It is reported that the matter of issue of EC or re-validation of environmental clearance under the Environmental Impact Assessment Notification, 2006 is under consideration at the level of MoEF&CC. The activities are in violation of environmental rules.

4. The contention of the learned counsel for the State and respondent is that consent to operate was issued for a period of one year with specific condition that the environmental clearance under the EIA Notification dated 14.09.2006 must be submitted before the particular date, failing which bank guarantee of Rs. 05 crore shall be forfeited without any further notice.

5. The matter is surprising how the State of Rajasthan and the State PCB issued the consent to operate order without the environmental clearance. Accordingly, we direct the State PCB to submit the report on the following points :-

- i. Why the Consent To Operate application was kept pending by RSPCB from 2017 to 2022 ?
- ii. How many consent to operate applications of mining lease are issued without environmental clearance ?
- iii. How many mining lease were accorded condition consent to operate for a period of one year without environmental clearance ?
- iv. Number of inspections carried out by the RSPCB of the mining lease being in Red Category Industry and not taking any action for want of environmental clearance.
- v. The quantum of mineral, excavated by the respondent no. 6 with details of area excavated from 2017 till date.
- vi. The amount paid and use of power for mining.

6. State PCB is directed to take necessary action with regard to the assessment and calculation of environmental compensation and to realize it. Since the mining has been done from 2017 to till date without any valid EC in accordance with EIA Notification, 2006. Thus, the matter is required to be placed before the Chief Secretary to take necessary actions against the officers responsible for issue of permission of mining or not taking any legal action against the violators of law.

7. Since the illegalities are continuing in connivance with State PCB, Rajasthan and thus it is necessary that some independent agency may monitor and examine the matter. Thus, we constitute a committee consisting :-

- i. One representative from MoEF&CC
- ii. One representative from CPCB
- iii. One representative from State PCB. The State PCB shall be the nodal agency.

8. The MoEF&CC is directed to take necessary actions for illegal mining in violation of environmental rules and without any valid EC in favour of the project proponent. Action taken report may be filed within three weeks, with affidavit of Member Secretary, State Pollution Control Board who will remain present at the time of hearing through video conferencing on the next date.

List it on **26th September, 2023.**

Sheo Kumar Singh, JM

Dr. A Senthil Vel, EM

31st August, 2023
O.A No. 19/2023(CZ)
PN

**Meeting of Joint Committee constituted by Hon'ble NGT in the matter of O.A. No. 19/2023
(CZ) Devidas Khatri V/s State of Rajasthan**

ATTENDANCE SHEET

S.No	Name	Designation & Department	Email	Contact No.	Signature
1.	Sanyashama.	DCFA Dy. F. D. Rangun Tiger Reserve	defrvtr@gmail.com Gandhi	9610435363	
2.	Manish K. Gupta	Sr Manager ACC	manish.kumargupta@adani.com	7073033324	
3.	Rohit Kumar Tuteja	Advocate	rohithkumar.tuteja@gmail.com	9672997708	Rohit K.
4.	Sanjeev Singh	Sr Manager ACC	sanjeev.singh@adani.com	8976959767	
5.	Ajay Kumar Shrivastava	DGM (mines)	ajaykumar.shrivastava@adani.com	9707447483	
6.	Ratendra Bhatt	AME Mines Deptt.	ratendrabhatt1963@gmail.com	9799102653	
7.	Nidhi Khandelwal	RO, RSPCB, Bundi	rspcb.bundi@gmail.com	7073577728	
8.	Vivek Goel	SEC. R&S, Jaipur		7530245500	
9.	P. Jagann,	RD, CPCB, Bhopal	cpcb.bhopal@gov.in	975555 97115	
10.	M. D. Porwal	SRO - Seema, NORE, Sec, Jaipur		940845550	



भारत सरकार

GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

MINISTRY OF ENVIRONMENT, FOREST &
CLIMATE CHANGE

क्षेत्रीय कार्यालय, गांधीनगर/उप क्षेत्रीय कार्यालय, जयपुर /Regional Office,
Gandhinagar/(Sub-Regional Office, Jaipur)



ए-218 "अरण्यभवन", झालानासंस्थानिक क्षेत्र, जयपुर - 302004/ A-218, "ARANYA BHAWAN"
,Jhalana Institutional Area, Jaipur-302004
दूरभाष/Tel No: 0141-2713786, 2713778 Email: iro.jaipur-mefcc@gov.in

Dated: 15th September, 2023

सेवा में,

सदस्य सचिव / The Member Secretary,

राजस्थान राज्य प्रदूषण नियंत्रण मंडल

Rajasthan State Pollution Control Board

4 झालाना संस्थानिक क्षेत्र / 4- Jhalana Institutional Area,

जयपुर / Jaipur- 302004

Sub: Meeting of Joint Committee Constituted by Hon'ble NGT vide order dated 31.08.2023 in the matter of O.A. No. 19/2023 (CZ) Devidas Khatri V/s State of Rajasthan and Otrs - Reg.

Sir,

This is to bring to your notice that the *Joint Committee* constituted by Hon'ble NGT in the matter of O.A. No. 19/2023 (CZ) Devidas Khatri V/s State of Rajasthan and Otrs, has decided to convene a stakeholder's meeting on **Monday, 18/09/2023 at A 218, Aranya Bhawan, Sub Regional Office Jaipur, Ministry of Environment Forest and Climate Change, GoI at 11.30 am.**

As State Board is the Nodal Agency in this matter, it is requested that necessary directions may be issued to ensure the presence to all stakeholders viz Representative of Project Proponent, Complainant, Representative of Department of Mines and Geology, Representative of State Forest Department etc. in the said meeting.

भवदीय,

ई. महेश दत्त पुरोहित/ Er. Mahesh Dutt Purohit
सं. निदे./ वैज्ञ. 'डी' / Joint Director (S)/Scientist-D

Copy to: -

1. Regional Director, CPCB Bhopal- For information please.

No.J-11015/14/2003-IA.II (M)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
C.G.O. Complex, Lodi Road,
New Delhi - 110 003

Dated: 26th December 2005

To
Shri Durga Prasad,
Vice President,
Lakheri Cement Works,
M/s The Associated Cement Companies Ltd.,
P.O. Lakheri - 323603,
District Bundi, Rajasthan

Subject: Expansion of Lakheri Limestone Mine of M/s The Associated Cement Companies Ltd. at villages Lakheri-Chamavali, Taluka Indargarh, District Bundi, Rajasthan - Environmental clearance- reg.

Sir,

This has reference to your letter dated 24.03.2003 enclosing your application and subsequent letters dated 13.1.2005, 21.02.2005, 19.04.2005, 09.05.2005, 11.08.2005, and 03.10.2005 and letter of State Government No. Khawa/Kota/Manchitrakar/4041 dated 19.10.2005 on the above mentioned subject. The Ministry of Environment and Forests has examined the application. It has been noted that the proposal is for expansion in production of the existing **Lakheri Limestone Mine** over a total mining lease area of **1516.88 ha**, of which 184.73 ha is agricultural land, 409.88 ha is forest land, 269.22 ha is wasteland, 79.56 ha is grazing land, 188.21 ha is human habitation, 43.25 ha is road & rail, 191.93 ha is ACC factory & colony and 96.22 ha is mining area. There are no ecologically sensitive areas such as National Parks, Wildlife Sanctuaries or Biosphere Reserves within 10 km of the core zone. The Project does not fall in the Aravalli Hills. The project does not involve displacement of population. Of the total lease area, area to be excavated is 405 ha, 60.48 ha is for OB dumps, 2.10 ha is for mineral storage, 5.82 ha is for infrastructure, 71.57 ha is for roads, 24.94 ha is for railways, 133.44 ha is for green belt, 0.50 ha is for effluent treatment plant, 37.31 ha is for mineral separation plant and 707.82 ha is undisturbed area (barren land, water body, etc). Mining is Opencast by mechanised method and involves drilling & blasting. The project is for expansion in production of limestone from **0.54 million tonnes per annum (MTPA) to 1.5 MTPA**. The project does not involve mineral transportation outside the lease area as the entire mineral of 4500 TPD will be transported to the linked cement plant located within the ML. Present working depth of mine is 15 m below ground level (bgl). Ultimate working depth is 18m bgl. Water table is at 10m -24 m bgl. Mining will not intersected water table. Water requirement of 94 m3/day will be met from rain water collected in pits and from ground water (1 m3/d). An estimated 84,000 m3/month of OB is being generated. OB generated is stored in eighteen external OB dumps and OB generated is being backfilled (85%). IBM has approved Mining Plan on 03.06.2005. No Objection Certificate has been obtained from the State Pollution Control Board on 20.05.2003. Public Hearing was held on 17.04.2003. Life of the mine at the rated capacity is 18 years. Capital cost of the project is **Rs 1125 lakhs**.

2.0 The Ministry of Environment and Forests has further noted that the Hon'ble Supreme Court in its Order dated 08.04.2005 in Contempt Petition (C) No. W.P. 412/2004 in IA. No. 833 in W.P. No. 202/1995 - T.N.Godavarman Vs UOI & Ors., pending further directions, has restricted

any kind of mining in forest area. As the mining lease area has forestland for which only 100 a has been accorded approval for diversion, the Ministry of Environment and Forests hereby accords environmental clearance to the above mentioned **Lakheri Limestone mine of M/s The Associated Cement Companies Ltd.** for expansion in production to a maximum of **1.5 million TPA** involving lease area of **1516.88 ha** under the provisions of the Environmental Impact Assessment Notification, 1994 and subsequent amendments thereto subject to the aforesaid Order of the Hon'ble Supreme Court and subject to compliance of the terms and conditions mentioned below:

A. Specific Conditions

- (i) Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India in Contempt Petition (C) 412/2004 in I.A. No. 833 in W.P. (C) No. 202/1995.
- (ii) OB dumps should be stacked at earmarked dumpsites(s) and covered by plantation for slope stabilisation. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the Ministry of Environment & Forests on yearly basis.
- (iii) Check dams and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from soil and mineral dumps. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted and maintained.
Garland drain (size, gradient & length) and sump capacity should be designed keeping 50 % safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits should be constructed at the corners of the garland drains.
- (iv) Drills should be wet operated or with dust extractors and secondary blasting should be avoided.
- (v) Blasting operation should be carried out only during daytime. Controlled blasting should be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.
- (vi) Water sprinkling arrangements to control the fugitive dust generation from the haulage roads.
- (vii) Crusher should be operated with high efficiency bag filters, water sprinkling system should be provided to check fugitive emissions from crushing operations, haulage roads, transfer points, etc.
- (viii) A total of 193.92 ha of area shall be afforested which includes 133.44 ha of greenbelt and plantation over non-mineralised undisturbed areas, roads, peripheral areas along ML boundary and 60.48 ha of OB dumps. Plantation shall be developed with native species in consultation with local DFO/ Agriculture Department. Plantation should also be raised along the roads, OB and topsoil dump sites, along ML boundary etc. At least 2500 plant species/ha should be planted.
- (ix) A Progressive Mine Closure Plan shall be implemented and a total area of 87.88 ha shall be reclaimed by plantation and the balance 181.28 ha shall be converted into a water

reservoir. The higher benches of the void shall be terraced and plantation done to stabilise the slopes. Peripheral fencing shall be done along the excavated area.

- (x) No mining shall be carried out below groundwater.
- (xi) A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.
- (xii) Consent to operate should be obtained from State Pollution Control Board before expanding mining activities.

B. General conditions

- (i) No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment & Forests.
- (ii) No change in the calendar plan including excavation, quantum of mineral and waste should be made.
- (iii) Data on ambient air quality (RPM and SPM) in the study area should be regularly monitored and data thereon submitted once a year to the Ministry including its Regional office (CZ) at Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
- (iv) Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, wagon loading, dump trucks (loading & unloading) should be provided and properly maintained.
- (v) Adequate measures should be taken for control of noise levels in the work environment and to maintain within prescribed limits.
- (vi) Industrial waste water, if any, should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time.
- (vii) Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- (viii) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to this Ministry's Regional Office located at Lucknow (CZ).
- (ix) The Regional Office (CZ) of this Ministry located at Lucknow shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the office (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- (ix) A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom and suggestion / representation has been received while processing the proposal.

- 4
- (x) State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's Office for 30 days and provide copies of the same to anyone requesting for the same.
- (xi) The project authorities should advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and may also be seen at web site of the Ministry of Environment & Forests at <http://envfor.nic.in>.
3. The Ministry or any other competent authority may stipulate any further condition for environmental protection.
4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance.
5. The above conditions will be enforced, inter alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.


(DR.T.CHANDINI)
ADDITIONAL DIRECTOR

Copy to:

1. Secretary, Department of Environment & Forests, Govt. of Rajasthan, Jaipur.
2. Secretary, Mines & Geology Dept., Govt. Of Rajasthan, Udaipur.
3. Secretary, Department of Mines, Ministry of Coal & Mines, Shastri Bhawan, new Delhi.
4. Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office, Lucknow.
5. Chairman, Central Pollution Control Board Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar New Delhi - 110 032.
6. Chairman, Rajasthan Pollution Control Board, JAIPUR-400 001
7. Chairman, Central Ground Water Authority, Ministry of Water Resources, Jamnagar House, New Delhi.
8. The Controller General, Indian Bureau of Mines, 'Indira Bhawan', Civil Lines, NAGPUR-440001.
9. Chief Controller of Mines, Indian Bureau of Mines, Indira Bhawan, Civil Lines, Nagpur.
10. EI Division, Ministry of Environment and Forests, New Delhi.
11. District Collector, District Bundi, Government of Rajasthan.
12. Monitoring file.
13. Guard file.
14. Record file.



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 1385]

नई दिल्ली, शुक्रवार, अप्रैल 6, 2018/चैत्र 16, 1940

No. 1385]

NEW DELHI, FRIDAY, APRIL 6, 2018/CHAITRA 16, 1940

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 6 अप्रैल, 2018

का.आ. 1530(अ).—माननीय उच्चतम न्यायालय ने कामत कॉज बनाम भारत संघ और अन्य के मामले में रिट याचिका (सिविल) सं. 2014 का 114, तारीख 2 अगस्त, 2017 के निर्णय द्वारा अन्य बातों के साथ यह निर्देश दिया है कि भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 60(अ) तारीख 27 जनवरी, 1994 (जिसे इसमें इसके पश्चात् ईआईए अधिसूचना, 1994 कहा गया है) के अधीन खनन परियोजनाओं को प्रदान किए गए पर्यावरण निर्वाधन की विधिमान्यता पांच वर्ष के लिए होगी और ईआईए अधिसूचना, 1994 के अधीन विस्तार पर विचार करने के लिए 1993-94 या उसके तुरंत पूर्व का वार्षिक उत्पादन आधार वर्ष होगा ;

और माननीय उच्चतम न्यायालय ने गोवा फाउंडेशन बनाम मैसर्स सीमा स्टैरेलाइट लिमिटेड और अन्य के मामले में विशेष अनुमति याचिका (सिविल) सं. 2015 का 32138 तारीख 7 फरवरी, 2018 में दिए गए निर्णय द्वारा यह दोहराया है कि ईआईए अधिसूचना, 1994 के अधीन खनन परियोजनाओं के लिए प्रदान किए गए पर्यावरण निर्वाधन की विधिमान्यता पांच वर्ष होगी ;

और माननीय उच्चतम न्यायालय ने तारीख 7 फरवरी, 2018 के अपने उपरोक्त निर्णय में यह कहा है कि भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 (जिसे इसमें इसके पश्चात् ईआईए अधिसूचना, 2006 कहा गया है) का पैरा 9 यह उपबोधित करता है कि पर्यावरण निर्वाधन 30 वर्षों की अधिकतम अवधि के अन्त्यर्धीन रहते हुए प्राक्कलित परियोजना जीवन के लिए विधिमान्य होगी ;

और उपरोक्त को ध्यान में रखते हुए, ईआईए अधिसूचना, 1994 के अधीन खनन परियोजनाओं से संबंधित मामलों की दो श्रेणियां होंगी, अर्थात् :-

(क) खनन परियोजनाएं, जिन्हें ईआईए अधिसूचना, 1994 के अधीन पर्यावरण निर्वाधन प्रदान किया गया था और ईआईए अधिसूचना, 2006 के अधीन विस्तार करने या आधुनिकीकरण या संशोधन करने के लिए भी पर्यावरण निर्वाधन प्रदान किया गया था ; और

(ख) खनन परियोजनाएं, जिन्हें ईआईए अधिसूचना, 1994 के अधीन पर्यावरण निर्वाधन प्रदान किया गया था और परंतु ईआईए अधिसूचना, 2006 के अधीन विस्तार करने या आधुनिकीकरण या संशोधन करने के लिए भी पर्यावरण निर्वाधन प्राप्त नहीं किया गया था।

और उपरोक्त तीसरे पैरा के अनुसार, उपरोक्त चौथे पैरा के खंड (क) में उल्लिखित परियोजनाएं पांच वर्ष के होते हुए पर्यावरण निर्वाधन की विधिमान्यता के शिथिलीकरण से ग्रस्त नहीं होगी ;

और उपरोक्त चौथे पैरा के खंड (क) में उल्लिखित परियोजनाएं आधार उत्पादन के मुकाबले विस्तार के शैथिलीय से ग्रसित नहीं होगी क्योंकि इन परियोजनाओं को ईआईए अधिसूचना, 2006 के अधीन पहले से ही अंकित किया गया था और पर्यावरण निर्वाधन प्रदान किया गया था ;

और उपरोक्त चौथे पैरा के खंड (ख) में उल्लिखित सभी खनन परियोजनाओं से माननीय उच्चतम न्यायालय के उपरोक्त निर्णय के अनुसरण में ईआईए अधिसूचना, 2006 के अधीन पर्यावरण निर्वाधन प्राप्त करना अपेक्षित है ;

और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय माननीय उच्चतम न्यायालय के उपरोक्त निर्णय के कार्यान्वयन के लिए साथ ही साथ पर्यावरण की सुरक्षा और उसकी गुणवत्ता में सुधार के लिए तथा पर्यावरण प्रदूषण को समाप्त करने के लिए यह आवश्यक समझता है कि उपरोक्त चौथे पैरा के खंड (ख) में उल्लिखित सभी परियोजनाओं को ईआईए अधिसूचना, 2006 के विनियामक ढांचे के अधीन लाया जाए,

अतः अब केंद्रीय सरकार पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोक हित में उक्त नियमों के नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा को छोड़ने के पश्चात् उच्चतम न्यायालय के उपरोक्त निर्णयों के कार्यान्वयन के लिए यह निदेश देती है कि पर्यावरण निर्वाधन की विधिमान्यता और आधार उत्पादन के मुकाबले परियोजनाओं के विस्तार को अंतर्लित करने वाले ऐसे मामलों में परियोजना प्रस्तावक ईआईए अधिसूचना, 2006 के उपबंधों के अधीन पर्यावरण निर्वाधन प्रदान करने के लिए, ईआईए अधिसूचना, 2006 के परिशिष्ट-2 में दिए गए प्ररूप 1 में इस अधिसूचना के जारी किए जाने की तारीख से छह मास के भीतर आवेदन करेगा, और ऐसे सभी आवेदनों पर, यथास्थिति, संबद्ध विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति द्वारा विचार किया जाएगा, जो आवश्यक सम्यक् तत्परता पर, जिसके अंतर्गत पर्यावरण समाघात निर्धारण रिपोर्ट को तैयार करना और लोक परामर्श भी है, पर विनिश्चय करेंगे और आवेदन तदनुसार पर्यावरण निर्वाधन प्रदान करने के लिए अंकित किया जाएगा।

[फा.सं. एल-11011/69/2014-आईए. II (एम)]

जानेश भारती, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 6th April, 2018

S. O. 1530(E).—Whereas, the Hon'ble Supreme Court, vide judgment dated the 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors., *inter-alia*, has directed that the validity of the environmental clearance granted for mining projects under the notification number S.O. 60(E), dated the 27th January, 1994 (hereinafter referred to as the EIA Notification, 1994) of the Government of India in the erstwhile Ministry of Environment and Forests shall be five years, and for considering expansion under the EIA Notification, 1994, the annual production of 1993-94 or immediately preceding year shall be the base year;

And whereas, the Hon'ble Supreme Court vide judgment dated the 7th February, 2018 in Special Leave to Appeal (Civil) No. 32138 of 2015 in the matter of Goa Foundation versus M/s Sesa Sterlite Ltd., & Ors. has reiterated that the validity of the environmental clearance for mining projects granted under the EIA Notification, 1994 shall be five years;

And whereas, the Hon'ble Supreme Court in its aforesaid judgment dated the 7th February, 2018 has held that para 9 of the notification number S.O. 1533 (E), dated the 14th September, 2006 of the Government of India in the erstwhile Ministry of Environment and Forests (hereinafter referred to as the EIA Notification, 2006), provides that the environmental clearance would be valid for the estimated project life subject to a maximum of 30 years:

And whereas, in the view of the above, there would be two categories of cases related to mining projects under EIA Notification, 1994, namely: -

- (a) mining projects, which were granted environmental clearance under the EIA Notification, 1994, and also granted environmental clearance for expansion / modernisation / amendment under the EIA Notification, 2006; and
- (b) mining projects, which were granted environmental clearance under the EIA Notification, 1994, and but not obtained environmental clearance for expansion / modernisation / amendment under the EIA Notification, 2006.

And whereas, as per third paragraph above, the projects mentioned in clause (a) of fourth paragraph above do not suffer from the infirmity of validity of environmental clearance being five years:

And whereas, the projects mentioned in clause (a) of fourth paragraph above, do not suffer from the infirmity of expansion vis-à-vis the base production as these projects were already appraised and granted environmental clearance under the EIA Notification, 2006;

And whereas, all mining projects mentioned in clause (b) of fourth paragraph above are required to obtain environmental clearance under the EIA Notification, 2006, in pursuance of the aforesaid judgments of the Hon'ble Supreme Court;

And whereas, the Ministry of Environment, Forest and Climate Change deems it necessary for implementation of the aforesaid judgments of the Hon'ble Supreme Court as well as for the protecting and improving the quality of environment and abating the environmental pollution, that all projects mentioned in clause (b) of fourth paragraph above, be brought under the regulatory framework of the EIA Notification, 2006;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby directs, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the rule 5 of the said rules in public interest, for implementation of the aforesaid judgments of the Hon'ble Supreme Court, that the project proponent in all such cases involving validity of the environmental clearance and expansion of mining projects vis-à-vis the base production, shall make application within six months from the date of issue of this notification in Form-1 as given in Appendix-II of the EIA Notification, 2006, for grant of environmental clearance under the provisions of the EIA Notification, 2006, and all such applications shall be considered by the concerned Expert Appraisal Committee or the State Level Expert Appraisal Committee, as the case may be, who shall decide on the due diligence necessary including preparation of Environmental Impact Assessment Report and public consultation and the application shall be appraised accordingly for grant of environmental clearance.

[F.No. L-11011/69/2014-IA.II(M)]

GYANESH BHARTI, Jt. Secy.

RAKESH
SUKUL

Digitally signed by RAKESH
SUKUL
Date: 2018.04.11 17:31:01
+05'30'

Rajesh Kumar NAYMA <rajesh.nayma@acclimited.com>

Acknowledgement Slip for TOR application

4 messages

monitoring-ec@nic.in <monitoring-ec@nic.in>

Thu, Oct 4, 2018 at 3:18 PM

To: rb.lal@nic.in, rajesh.nayma@acclimited.com

Cc: amit.vashishtha@nic.in, m.knight@gov.in, monitoring-ec@nic.in, rupesh.pal@nic.in, ramesh.anguluri@gov.in

Acknowledgement Slip for TOR

This is to acknowledge that the proposal has been successfully uploaded on the portal of the Ministry. The proposal shall be examined in the Ministry to ensure that required information has been submitted. An email will be sent for seeking additional information, if any, within 5 working days. Once verified, an acceptance letter shall be issued to the project proponent.

Following should be mentioned in further correspondence

1. **Proposal No.** : IA/RJ/MIN/81291/2018
2. **Category of the Proposal** : Non-Coal Mining
3. **Project/Activity applied for** : 1(a) Mining of minerals
Lakheri Limestone Mine (Area: 1516.88 ha.) with Limestone Production Capacity of 1.5 Million TPA and waste / topsoil 11.25 Lakhs CuM per annum (Maximum) with existing Wobbler & screening plant of 400 TPH At Villages Gendoli Kala, Gendoli Khurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lakheri, Sakhoda, Nayagaon & Papadi, Tehsil: Indergarh, District: Bundi, Rajasthan. – reg revalidation of EC under EIA Notification 2006 as per MoEF&CC Notification SO1530(E) dated
4. **Name of the proposal** :
5. **Date of submission for TOR** : 04 Oct 2018
6. **Name of the Project proponent along with contact details**
 - a) **Name of the proponent** : ACC LIMITED
 - b) **Mobile No.** : 7763513564
 - c) **State** : Rajasthan
 - d) **District** : Bundi
 - e) **Pincode** : 323603

Rajesh Kumar NAYMA <rajesh.nayma@acclimited.com>

Thu, Oct 4, 2018 at 3:25 PM

To: Sunil DESHMUKH <sunil.deshmukh@acclimited.com>

Thanks and Warm Regards... 

Rajesh Kumar Nayma
Manager-Environment
Lakheri Cement Works
ACC Limited

J-11015/167/2018-IA.II (M)
Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division



Prithvi Wing, 2nd Floor
Indira Paryavaran Bhavan
JorBagh Road, Aliganj
New Delhi-110 003
Date:28th June, 2022

To,

M/s ACC Limited
Lakheri Cement Works, ACC Limited,
P.O. Lakheri, DistrictBundi,
Rajasthan - 323603

Sub: Terms of Reference (ToR) under the provision of Notification S.O. 1530 (E) dated 06.04.2018 for Lakheri Limestone Mine of M/s ACC Limited in the mine lease area 1516.88 ha with production capacity of 1.5 MTPA and waste / topsoil 11.25 Lakhs CuM per annum (Maximum) with existing Wobbler and screening plant of 400 TPH located at Villages Gendoli Kala, GendoliKhurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lakheri, Sakhoda, Nayagaon&Papadi, TehsilIndergarh, District Bundi, Rajasthan - reg.

Sir,

This has reference to proposal no.IA/RJ/MIN/275163/2022for Terms of Reference under the provision of Notification S.O. 1530 (E) dated 06.04.2018 for Lakheri Limestone Mine of M/s ACC Limited in the mine lease area 1516.88 ha. The proposal is for Limestone production capacity of 1.5 MTPA and waste / topsoil 11.25 Lakhs CuM per annum (Maximum) with existing Wobbler and screening plant of 400 TPH. The mine lease area is located at Villages Gendoli Kala, GendoliKhurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lakheri, Sakhoda, Nayagaon&Papadi, Tehsil Indergarh, District Bundi, Rajasthan.

2. Project details:

Location	Latitudes	25°31'54.6" to 25°39'39" N
	Longitudes	75°56'46.4" to 76°15'27.2" E
	SOI Topo sheet No.	45 O/14 & 54 C/2
Company Name	M/s. ACC Ltd.	
Accredited Consultant and certificate no.	J.M. EnviroNetPvt. Ltd. Accredited EIA Consultant by NABET (QCI) Certificate No: NABET/EIA/2023/RA 0186, dated 17.12.2020 & valid up to 07.02.2023	
KML file	Submitted	
Seismic zone	Zone II as per IS:1893 (Part -1 :2016)	

3. Category details:

Category of the project	Category "A", Project or Activity 1(a)(3) for Mining of Mineral.
Provisions	EIA Notification dated 14 th September, 2006
Mining lease Area	1516.88 ha

4. Previous Environmental Clearance details:

Previous EC	J.11015/14/2003-IA.II(M) dated 26 th December, 2005 under EIA Notification 1994.
Production capacity	Limestone 1.5millionTPA
Soil	Waste / topsoil 2.137 million TPA
Waste	
Total Excavation	3.637 Million TPA
Crusher	Existing wobbler & screening plant of 400 TPH
Earlier EAC meetings	38 th EAC meeting held on 15.11.2018 20 th EAC meeting held on 21.08.2020 26 th EAC meeting held on 13.01.2021

5. Previous EAC meeting details:

- The proposal was considered for ToR in 38th EAC Meeting held on 15.11.2018 wherein the proposal was deferred due to few shortcomings. Additional Details sought by MoEFCC on 09.01.2019 and reply of ADS was submitted on 16.03.2020. The proposal was again considered in 20th EAC held during 19-21 August, 2020 wherein the committee deferred the proposal as the forest area of 409.88 ha was falling under buffer zone of Ranthambore Tiger Reserve (RTR). The NBWL approved the de-notification of this area in its 45th standing committee meeting held on 04.09.2017. However, de-notification was not published/issued by the Ministry. Additional Details were sought by MoEFCC on 30.08.2020 and 05.09.2020 for which reply was submitted by the project proponent on 11.09.2020 and 06.10.2020 respectively.
- The proposal was again considered in 26th EAC meeting held during 11 -13th January, 2021. After detailed deliberation, the committee noted that the forest area of 409.88 ha falls under buffer zone of Ranthambore Tiger Reserve (RTR). The matter was examined in the Ministry and the Wildlife Division/NTCA. The Ministry sent a letter to the Forest department, Govt of Rajasthan requesting to furnish the action taken report on the recommendations of standing Committee of NBWL for further decision by the Ministry on the instant case. ATR/De-notification order awaited from State Government. Therefore, the committee returned the proposal in present form and was of the view to consider the proposal after receipt of ATR/de-notification order from the State Government of Rajasthan.
- Rajasthan State Government issued de-notification P1 (63)Van/2017 dated 26.05.2022 for identification of forest area of 436.35 ha including the 409.88 ha area land of M/s ACC Limited from buffer zone of Ranthambore Tiger Reserve (RTR).

6. Lease Details:

As submitted by the project proponent, following are the mine lease details:	
Mine lease details	<ul style="list-style-type: none"> The mining lease was originally granted by State Govt in 1913 for a period of 30 years for limestone. First Renewal was granted on 28.07.1943 for 30 Years w.e.f. 01.08.1943 for Limestone Second renewal was for 20 years w.e.f. 01.08.1973 and after 01.08.1993 it was under deemed renewal upto 31.07.2013.
Validity of mine lease	As per Section 8A (5) of MMDR (Amendment) 2015, Lease period of Mining leases used for captive purpose has been extended upto 31.03.2030 vide order dated 18.02.2015.
Additional information	Lakheri Limestone is having 1516.88 ha area (Lease no. is 4/1972). Out of 1516.88-hectare area, 1107 hectare is non-forest and 409.88 ha is Forest land. Out of 409.88 hectare forest land, 108 hectare was diverted in the year of 1998 and 100 hectare was diverted in the year of 2006. For the balance 201.88 hectare area, ACC Limited applied for the diversion in the year of 2012.

7. Mining plan details:

Mining Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	584(4)(3)(1886)/2021-RCM-Ajmer dated 28.12.2021
	Date	28.12.2021
	Validity	2022-23 to 2024-25
Mining Parameter	Quantitative Description	
Bench Height	6 - 9 m	
Bench Width	15 - 20 m	
Method of Mining	Fully Mechanized Opencast Method	
Individual bench slope	80°	
Overall pit slope	45°	
RoM output size	500mm to 800mm size	
Life of mine	9 years based on current mining plan (Life of mine will be increased after further exploration)	
Transportation details	Part of the Limestone raised is being transported to wobbler along with screen / Crusher (Crusher is situated inside the Cement plant boundary); Wobbler & Screening plant is installed & having 400 TPH capacity within the lease area. Process involves Screening & Wobbler activities. Wobbled & screened material/raised limestone is transported to the crusher (situated in cement plant) by Rail/Road/OLBC. Crushed limestone will be supplied to the Cement plant by covered conveyor belt after crusher.	
Dumpers capacity	40 to 50 Tonne	

Drilling/Blasting	Drilling Parameter		
	S. No.	Particular	Details
	1	Height of the bench	9.0 m
	2	Sub grade drilling	0.5 m
	3	Length of stemming column	2.5 m
	4	Length of ANFO Column	3.5 m
	5	Spacing	4.0 m
	6	Burden	3.0 m
	7	Type of Booster	Primer
8	Type of drill holes	Vertical Holes with 115 mm diameter each	
	Blasting Parameter		
	S. No.	Particular	Details
	1	Spacing	4.0 m
	2	Burden	3.0 m
		Depth of Hole	9.5 m
3	Charge per delay	40 –45 kg	
4	Powder Factor (T/kg)	8 tonnes per kg	

8. Land Area Breakup

Private land	645.87
Government land	871.01
Total Mining lease area (MLA)	1516.88 ha
Forest land	409.88 ha
Additional information	Out of 409.88 ha forest land, 108 ha is diverted in the year of 1998 and 100 ha is diverted in the year of 2006. For the balance 201.88 ha area, the project proponent have applied for the diversion in the year of 2012.

9. Nearest village / town/ highway/railway station / water bodies

Particulars	Villages	Directions
Nearest Village	Lease area falls in revenue villages of Gutha, Gendoli Kala, GendoliKhurdh, Sakhoda, Lakheri, Pholai, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Nayagaon&Papadi in which Villages Gutha, Gendoli Kala, GendoliKhurdh, Sakhoda,Kankara, Chamaoli, utrana, BudelLakheri are located within the lease area	
Nearest Town/ City	Kota	~ 42 km in SSW direction
Nearest Highway	SH-29	Passing through the lease area
Nearest Railway Station	Lakheri	~ 4.5 km in East direction
Water Bodies	<ul style="list-style-type: none"> ➤ KuralNadi ➤ Chambal River ➤ Mez River 	<ul style="list-style-type: none"> ➤ (~4.5 km in SW direction) ➤ (~3.5 km in East direction) ➤ (Passing through within lease)

		area)
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10. Water requirement:

Total water requirement	120KLD	Fresh water	120 KLD
		Treated water	0
Source	Mine sump and Ground water		
Permission	CGWA/NOC/MIN/ORIG/2021/13631 dated 3/11/2021		

11. Presence of Environmentally Sensitive areas in the study area:

Forest Land/Protected Area/Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter/Remarks
Forest Land	Yes	Out of total mining lease area of 1516.88 ha, 409.88 ha forest land is involved in mining lease area. Out of 409.88 ha Forest area, Forest Clearance for 108 ha is obtained on 07-04-1998. Out of the 409.88 ha of forest area, FC obtained on 13-11-2006 for another 100 ha. Application for FC for balance of 201.88 ha submitted in 2012. According to the current statutory requirement, the project proponent has stated that they have paid the NPV for the entire forest area of 409.88 ha and general approval has obtained. ACC Lakheri has obtained the de-notification of above 409.88 Ha on 26.05.2022.
National Park	Yes	There are 2 nos of Sanctuaries, one is "Ramgarh Sanctuary" which is 2.65 Km away and another is "National Ghariyal sanctuary" which is 2.5 Km away. The project proponent has stated that they had been granted permission by the MoEF&CC vide minutes of the 31 st standing committee meeting of NBWL held on 12 th -13 th August 2014. The copy of the letter is still awaited.
Wildlife Sanctuary & Forest	Yes	
Eco Sensitive Zone (ESZ)	Yes	

12. Status of CTE/CTO:

- CTE has been obtained from RSPCB vide letter no F-12(6-14) RPCB/Gr.I/6657 dated 30.12.2005 for production capacity of 1.5 million TPA.
- CTO has been obtained from RSPCB vide order no. F(Mines)/Bundi(Bundi)/1(1)2009-2010/336-340 dated 14.05.2015.

13. Green belt/plantation details:

Proposed area for green belt/plantation	85 ha
Budget for green plan & plantation	Around 3 Crore

till the end of life of mine	
Additional information	Total area 122.96 covered under green belt & plantation
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	17.10

14. Court case details:

Court Case	No court case is pending against the project
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15. Affidavit/Undertaking details:

Affidavit dated 04.06.2022	Company has submitted an Affidavit to MoEF&CC in accordance with the statutory requirement & judgment of Hon'ble Supreme Court dated 2nd August 2017 in writ Petition (civil) No. 114 of 2014 in the matter of common cause versus Union of India & Ores.
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16. Previous EC compliance and production details:

Particulars	Letter no. and date
Certified EC compliance report	PP submitted that the Certified EC compliance report will be submitted with EIA/EMP Report.
Certified past production	Authenticated year wise production details since year 1987 has been obtained from office of the Mining Officer, District Kota vide letter dated 13.11.2018 and vide letter dated 08.01.2020.

17. Details of EMP:

Activities	Capital Cost (Rs.In Lakhs)	Recurring (Rs. In Lakhs/Annum)
One CAAQMS	50	10
Permanent Water sprinkling system on haul road	50	10
Water tanked with atomized sprinkling system(15 KL)	50	15
Garland drain/ silt arrester at foot of active dumps	30	5
Green belt development in around working pit including 7.5 meter barrier and fencing	20	15
Environment Monitoring from approved third party	-	10
Total	200	65

18. Details of project cost and employment:

Particulars	Budget
Capital Cost for Environment Protection	2 Crore
Recurring Cost for EMP	Rs. 65 Lakhs/annum
Project Cost	Rs 61.90 Crores /-
Employment	91 persons

19. Observation and Recommendation of the Committee:

The proposal was considered in the 52nd EAC meeting held during 14th -15th June, 2022. After the detailed presentation given by the project proponent and the consultant, the Committee noted that the proposal was earlier considered for ToR on 15.11.2018 wherein the proposal was deferred due to few shortcomings and during 19-21 August, 2020 wherein the committee deferred the proposal as the forest area of 409.88 ha was falling under buffer zone of Ranthambore Tiger Reserve (RTR) for which NBWL had approved de-notification in its 45th standing committee meeting held on 04.09.2017. However, the de-notification was not published then. The proposal was again considered in during 11 -13th January, 2021 wherein the matter was examined in the Ministry and the Wildlife Division/NTCA. The ministry sent a letter to the Forest Department, Govt of Rajasthan requesting to furnish the action taken report on the recommendations of standing Committee of NBWL for further decision by the Ministry on the instant case.

Further, Rajasthan State Government has issued de-notification P1 (63)Van/2017 dated 26.05.2022 for identification of forest area of 436.35 ha including the 409.88 ha area land of M/s ACC Limited from buffer zone of Ranthambhore Tiger Reserve (RTR).

The project proponent during the meeting presented and same sent by email dated 14.06.2022 assuring that the khasra/plot no. of Rajasthan Govt. de-notification dated 26th May, 2022 of 436.35 Ha. area is completely matching with M/s ACC area i.e 409.88 Ha.

After detailed deliberations, the Committee recommended the proposal for Terms of Reference (ToR) under the provision of Notification S.O. 1530 (E) dated 06.04.2018 for Lakheri Limestone Mine of M/s ACC Limited in the mine lease area 1516.88 ha with production capacity of 1.5 MTPA and waste / topsoil 11.25 Lakhs CuM per annum (Maximum) with existing Wobbler and screening plant of 400 TPH located at Villages Gendoli Kala, Gendoli Khurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lakheri, Sakhoda, Nayagaon & Papadi, Tehsil Indergarh, District Bundi, Rajasthan with subject to the certain specific condition in addition to the general conditions of non-coal mining projects.

20. The Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environmental Impact Assessment Notification, 2006 and accepted the recommendation of 52nd EAC meeting held during 14th -15th June, 2022 for Terms of Reference (ToR) under the provision of Notification S.O. 1530 (E) dated 06.04.2018 for Lakheri Limestone Mine of M/s ACC Limited in the mine lease

area 1516.88 ha with production capacity of 1.5 MTPA and waste / topsoil 11.25 Lak CuM per annum (Maximum) with existing Wobbler and screening plant of 400 TPH located at Villages Gendoli Kala, Gendoli Khurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lakheri, Sakhoda, Nayagaon & Papadi, Tehsil Indergarh, District Bundi, Rajasthan with the following specific conditions and standard Terms of References for undertaking detailed EIA study:

A. Specific Terms of References

- i. The Public Hearing had already been conducted on 07.04.2003 for the same scope and at present there is no change in scope. Therefore, as per Ministry's O.M. dated 16.02.2021, the project proponent shall carry out public consultation instead of public hearing and shall address the concerns of the public in the EIA/EMP report. The project proponent shall submit a detailed note on the public concerns raised in the earlier Public Hearing and if any non-compliance, submit the reason for the same during the appraisal for Environmental Clearance.
- ii. The project proponent must validate the EMP and if the concerns of the public are not totally addressed in the EMP, accordingly a budget provision must be made and incorporate in the fresh EIA/EMP report.
- iii. The Project Proponent shall install the Continuous Ambient Air Quality Monitoring Stations in such numbers as per the scientific study and in consultation with CPCB.
- iv. The project proponent shall monitor water quality with specific reference to Langelier Saturation Index to assess the impact of calcium carbonate on water quality.
- v. The Project Proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for assessing air and noise pollution by considering all the mining activities.
- vi. The Project Proponent shall carry out the gap plantation with 10 ft tall seedlings within one year in such a way that the density of the plantation should be uniform and the survival rate should not be less than 95%. Local species should be planted after consultation with local forest officer and as per CPCB/SPCB guidelines. The Project Proponent shall implement the practice of drip irrigation for plantation.
- vii. The Project Proponent shall also organize employment-based apprenticeship/ internship training program every year with appropriate stipend for the youth and other programs to enhance the skill of the local people. The data should be maintained for the training imparted to the persons and the outcome of the training, for the assessment of the training program should be analyzed periodically and improved accordingly.
- viii. The Project Proponent should explore the possibility for shifting to clean energy using electric equipment for cleaner production options to reduce the emission generated from various machineries.
- ix. The Project Proponent should periodically monitor and maintain the health records of the mine workers digitally prior to mining operations, at the time of operation of mine and post mining operations. Regular surveillance on Silicosis shall be carried through regular occupational health check-up every year for mine workers.
- x. The Project Proponent shall upload the Affidavit in form 2 as per Ministry's O.M No 3-50/2017-IA.II(M) dated 30.05.2018 on PARIVESH portal.

- xi. Since there are two Sanctuaries (Ramgarh Sanctuary and National Ghariyal Sanctuary), the project proponent needs to submit the copy of NBWL clearance.
- xii. Through KML file, it is observed that mining activities have been taken place outside the mine lease area. The project proponent needs to submit the letter stating the exact status for the same duly certified by the DMG.
- xiii. The project proponent needs to submit the chronology of mine lease along with their copy.
- xiv. The project proponent needs to submit the copy of NPV paid for the entire forest area of 409.88 ha.

B. Standard ToR for Mining Project:

I. Project Details

- 1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994. The production details need to submit since inception of mine duly authenticated by Department of Mines & Geology, State Government.
- 2) A copy of the document in support of rightful lessee of the mine should be submitted. In case of new mines copy of Lol granted by State Government to be submitted. PP should ensure that Lol is valid at the time of grant of ToR. PP should submit the copy of lease deed/supplementary lease deed/extension letter/transfer deed, from its initial grant to subsequent renewals/ transfer/extension of validity.
- 3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 4) PP should submit the District Survey Report (DSR) as per S.O. 3611(E) dated 25.07.2018 in case of minor minerals.
- 5) Brief of proposal to be submitted which include total excavation of the material required for the production of certain quantity of the minerals, location of the project, mining lease area, latitude longitude, seismic zone etc. In case of expansion project details of expansion viz. expansion in mining lease area or expansion in production of any particular mineral or expansion in total excavation, latest certified Compliance report (CCR) from IRO of conditions granted in existing EC needs to be submitted.
- 6) The PP should submit the real-time aerial video footage & video of the mining lease area and of the transportation route.
- 7) All corner coordinates of the mine lease area, superimposed on a High-Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 8) Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area,

existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.

- 9) The PP should collect the Baseline data (BLD) in respect of initial level of the mining lease. For this permanent bench marks (BM) needs to be established at prominent location preferably close to mining leases in question and should have precisely known relationship to the level datum of the area, typically mean sea level.
- 10) In case of sand mining, the entire mining lease area should be divided suitably into grids of 25 m x 25 m with the help of sections across the width of river and along the direction of flow of the river. The levels (MSL & RL) of the corner point of each grid needs to be recorded. Each Grid should be suitably numbered for identification. PP should identify grids which will be worked out and grids which will come under no mining zone i.e. safety barriers from the river bank. PP should comply with the sustainable sand mining management guidelines 2016 and enforcement and monitoring guidelines, 2020 etc.
- 11) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
- 12) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
- 13) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
- 14) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- 15) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
- 16) Compliance of the Ministry's Office Memorandum No. F: 3-50/2017-IA.III (Pt.), dated 30.05.2018 on the judgment of Hon'ble Supreme Court, dated the 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India needs to be submitted and included in the EIA/EMP Report.

II. Forest

- 17) PP shall submit a certificate from Chief Conservator of Forests regarding involvement of Forest Land in the mining lease area if any. In case forest land is involved i) PP should submit the proof of application made for obtaining forest clearance and ii) a map clearly showing the forest & non-forest area.
- 18) Status of forestry clearance for the broken-up area and virgin forestland involved in

the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.

- 19) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
- 20) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.

III. Court Matters

- 21) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.

IV. Land Environment

- 22) PP should submit the details of survey number [viz. survey no, area in hectare, classification of land (government, private, forest, grazing land etc.), villages] duly authenticated by State Government, falling in the mining lease area.
- 23) The study area will comprise of 10km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
- 24) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
- 25) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.

V. Wildlife

- 26) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 27) A detailed biological study of the study area [core zone and buffer zone] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. PP shall submit list of Schedule-1 species present in core and buffer zone duly authenticated by CWLW. In case of any Scheduled-I fauna found in the study area,

the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest/Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost. Proof of its submission of conservation plan to the CWLW needs to be submitted.

- 28) PP shall submit a certificate from Chief Wildlife Warden regarding distance of mining lease from the protected area falling within 10 KM of the mining lease. In case project requires clearance under Wildlife (Protection) Act, 1972 then copy of application made for the same needs to be submitted.

VI. Baseline Environment:

- 29) One season (non-monsoon) [i.e. March - May (Summer Season); October - December (post monsoon season); December - February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 30) Air quality modelling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modelling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The windrose showing pre-dominant wind direction may also be indicated on the map.
- 31) The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this, PP should submit the original test reports and certificates of the labs from which samples were analyzed.

VII. Water Environment

- 32) The water requirement for the Project, its availability and source should be furnished. Quantity of surface or ground water to be used for the Project should be indicated. A detailed water balance should also be provided. Submit the year wise target for reduction in consumption of the ground/surface water by developing alternative source of water through rain water harvesting measures. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided. The capital and recurring expenditure to be incurred needs to be submitted.

- 33) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.

VIII. Hydro Geology

- 34) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be.
- 35) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and BGL. A schematic diagram may also be provided for the same.
- 36) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working bench will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished. In case of surface water is proposed to be utilized then Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.

IX. Transportation

- 37) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.

X. Land Acquisition and R&R

- 38) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 39) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need-based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.

XI. Socio-Economic Environment

- 40) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
- 41) Measures of socio-economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
- 42) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
- 43) Activity-wise time-bound action plan on the issues raised and commitment made during public hearing to be submitted as part of the final EMP Report in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30th September, 2020.

XII. Environmental Monitoring and Management

- 44) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the proposed safeguard measures in each case should also be provided.
- 45) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.

XIII. Critically Polluted Areas, Aravali & CRZ

- 46) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered.
- 47) Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).

XIV. Risk Assessment & Disaster Management

- 48) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
- 49) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
- 50) A Disaster Management Plan shall be prepared and included in the EIA/EMP Report.

XV. Miscellaneous

- 51) The general points are also to be followed: -
 - a) All documents to be properly referenced with index and continuous page numbering.
 - b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
 - c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
 - d) Where the documents provided are in a language other than English, an English translation should be provided.
 - e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
 - f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
 - g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
 - h) As per the circular no. J-11011/618/2010-IA.II (I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.

21. The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area

22. The prescribed TOR would be valid for a period of four years for submission of the EIA/EMP report, as per the notification S.O 751 (E) dated 17.02.2020. The instant TOR is valid up to four years from the date of issuance of TOR.

23. The Project Proponent should submit the EIA/EMP report as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006 after incorporating the details of public hearing conducted and covering the above-mentioned issues, to take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.

24. This issues with the approval of the Competent Authority.

Yours faithfully,
Pankaj Verma
(Pankaj Verma)
Scientist E

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi-110 001.
2. The Secretary, Department of Mines & Geology, Government of Rajasthan, Secretariat, Jaipur.
3. The Secretary, Department of Environment, Government of Rajasthan, Secretariat, Jaipur.
4. The Secretary, Department of Forests, Government of Rajasthan, Secretariat, Jaipur.
5. The Chief Wildlife Warden, Government of Rajasthan, Jaipur.
6. The Deputy Director General of Forests (C), Ministry of Env., Forest and Climate Change, Integrated Regional Office, A-209&218, AranyaBhawan, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur – 304002, Rajasthan.
7. The Chairman, Central Pollution Control Board, PariveshBhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
8. The Member Secretary, Central Ground Water Authority, 18/11, Jam Nagar House, Man Singh Road, New Delhi-110011.
9. The Chairman, Rajasthan State Pollution Control Board, Jaipur, Rajasthan.
10. The Controller General, Indian Bureau of Mines, Indira Bhawan, Civil Lines, Nagpur- 440 001.
11. The District Collector, Bundi
12. Guard File.
13. PARIVESH.

Pankaj Verma
(Pankaj Verma)
Scientist E



सत्यमेव जयते

राजस्थान राज-पत्र
विशेषांक

RAJASTHAN GAZETTE
Extraordinary

साधिकार प्रकाशित

Published by Authority

आषाढ 18, सोमवार, शाके 1934-जुलाई 9, 2012
Asadha 18, Monday, Saka 1934- July 9, 2012

भाग 4 (ग)

उप-खण्ड (II)

राज्य सरकार तथा अन्य राज्य प्राधिकारियों द्वारा जारी किये गये
कानूनी आदेश तथा अधिसूचनाएं।

वन विभाग

अधिसूचनाएं

जयपुर, जुलाई 6, 2012

एस. ओ. 65:- राज्य सरकार वन्यजीव (सुरक्षा) अधिनियम, 1972 (1972 का केन्द्रीय अधिनियम संख्या 53) की धारा 38 V की शक्तियों का प्रयोग करते हुए सम्बद्ध ग्राम सभा एवं विशेषज्ञ समिति से परामर्श उपरांत एतद् द्वारा इस विभाग की समसंख्यक अधिसूचना दिनांक 28-12-2007 से अधिसूचित रणथम्भीर व्याघ्र आरक्षित (Tiger Reserve) के क्रान्तिक व्याघ्र निवासी क्षेत्र (Critical Tiger Habitat) के चारों ओर नीचे अनुसूची - I में वर्णित वन एवं राजस्व क्षेत्र, जिसकी सीमाएं अनुसूची - II में वर्णित हैं, जहां क्रान्तिक व्याघ्र निवास की समग्रता और व्याघ्र प्रजातियों के लिए पर्याप्त विवरण को सुनिश्चित करने के लिए न्यूनतम मात्रा में निवास संरक्षण अपेक्षित है, जिसका उद्देश्य वन्यजीव और मानव क्रियाकलाप के बीच स्थानीय व्यक्तियों के जीविकोपार्जन, विकास, सामाजिक और सांस्कृतिक अधिकारों की सम्यक् मान्यता के साथ सह अस्तित्व का संवर्धन करना है, को बफर क्षेत्र घोषित करती है। जिसे भविष्य में 'रणथम्भीर व्याघ्र आरक्षित के मध्यवर्ती क्षेत्र (Buffer area)' के रूप में जाना जावेगा।

अनुसूची - I
जिला रावाई माधोपुर
वन क्षेत्र

क्र. सं.	वनखण्ड का नाम	वन मंडल	वन का प्रकार	क्षेत्रफल (हेक्टर)
1	2	3	4	5
1	ओलवारा निवारी	उप वन संरक्षक कोर बाघ परि.	आरक्षित वन	555.00

1	2	3	4	5
2.	श्यामोली बिलोली 82 ए	उप वन संरक्षक सामाजिक वानिकी	आरक्षित वन	368.16
3.	श्यामोली बिलोली 82 बी	उप वन संरक्षक सामाजिक वानिकी	आरक्षित वन	199.94
4.	स्वाजना डूंगर मेन	उप वन संरक्षक कोर बाघ परि.	संरक्षित वन	932.00
5.	स्वाजना डूंगर ए	उप वन संरक्षक कोर बाघ परि.	संरक्षित वन	72.00
6.	सेवती घम्बल	उप वन संरक्षक कोर बाघ परि.	आरक्षित वन	4870.00
योग				6995.10

जिला सवाई माधोपुर
राजस्व क्षेत्र

क्र.सं.	तहसील	ग्राम पंचायत	ग्राम का नाम	क्षेत्रफल (हेक्टर)
1.	खंडार	डूंगरी	गढी, कालाखोहरा (तालरा)	148.00
2.	खंडार	डूंगरी	भावपुर	407.00
3.	खंडार	डूंगरी	खिदरपुर जादीन	787.63
4.	खंडार	नायपुर	सायटा	931.00
योग				2273.63

जिला बूंदी
वन क्षेत्र

क्र. सं.	वनखण्ड का नाम	वन मंडल	वन प्रकार	क्षेत्रफल (हेक्टर)
1	2	3	4	5
1.	बलवन	उप वन संरक्षक कोर बाघ परि एवं मण्डल वन अधिकारी बूंदी	आरक्षित वन	967.83
2.	पोतघटा	उप वन संरक्षक कोर बाघ परि.	संरक्षित वन	435.00
3.	तलवांस	मण्डल वन अधिकारी बूंदी	आरक्षित वन	4277.48
4.	मोहनपुर	मण्डल वन अधिकारी बूंदी	आरक्षित वन	1777.58
5.	अरियाली करवर	मण्डल वन अधिकारी बूंदी	संरक्षित वन	1559.92
6.	गढवाला	मण्डल वन अधिकारी बूंदी	आरक्षित वन	949.41
7.	गाताजीवाला	मण्डल वन अधिकारी बूंदी	आरक्षित वन	440.06
8.	सालमदरा - ए	मण्डल वन अधिकारी बूंदी	संरक्षित वन	98.70
9.	सालमदरा - बी	मण्डल वन अधिकारी बूंदी	संरक्षित वन	139.19
10.	सालमदरा - सी	मण्डल वन अधिकारी बूंदी	संरक्षित वन	256.55

1	2	3	4	5
11.	सालमदरा - डी	मण्डल वन अधिकारी बूंदी	संरक्षित वन	177.72
12.	गंडोली	मण्डल वन अधिकारी बूंदी	संरक्षित वन	1732.14
13.	कांकरा	मण्डल वन अधिकारी बूंदी	संरक्षित वन	1372.83
14.	लाखेरी	मण्डल वन अधिकारी बूंदी	संरक्षित वन	2435.18
15.	फौलाई	मण्डल वन अधिकारी बूंदी	संरक्षित वन	2438.89
16.	डोबरली	मण्डल वन अधिकारी बूंदी	संरक्षित वन	85.95
17.	बांकलिया महादेव	मण्डल वन अधिकारी बूंदी	संरक्षित वन	438.00
18.	रामनगर	मण्डल वन अधिकारी बूंदी	संरक्षित वन	38.02
योग				19620.45

जिला टोंक
वन क्षेत्र

क्र. सं.	वनखण्ड का नाम	वन मंडल	वन का प्रकार	क्षेत्रफल (हेक्टर)
1.	आमली ए	मण्डल वन अधिकारी टोंक	संरक्षित वन	903.47

मध्यवर्ती क्षेत्र (Buffer area) का विवरण

क्षेत्र में मध्यवर्ती क्षेत्र :	27519.02 हेक्टर
राजस्व क्षेत्र में मध्यवर्ती क्षेत्र :	2273.63 हेक्टर
कुल योग :	----- 29792.65 हेक्टर -----

अनुसूची II

सीमा विवरण

खण्ड-1 रणथम्भौर बाघ परियोजना के क्रिटीकल टाइगर हैबीटाट के वनखण्ड 9-बी के मौजा सांवटा के दक्षिणी पूर्वी बिन्दु से प्रारम्भ होकर बनास नदी के अन्दर चलते हुए रणथम्भौर बाघ परियोजना के क्रिटीकल टाइगर हैबीटाट क्षेत्र के वनखण्ड डांग दूध भात के मौजा भावपुर की पूर्वी सीमा एवं क्रिटीकल टाइगर हैबीटाट सीमा के मिलन बिन्दु तक। बाद क्रिटीकल टाइगर हैबीटाट सीमा लाइन के सहारे-सहारे वनखण्ड डांगदूधमात की दक्षिणी सीमा के साथ-साथ मौजा खिदरपुर जादीन की ढाणी महारू एवं क्रिटीकल टाइगर हैबीटाट के मिलन बिन्दु तक। इसके बाद मौजा खिदरपुर जादीन की ढाणी महारू की राजस्व सीमा से शुरू होकर बनास नदी के अन्दर उत्तर से दक्षिण की ओर ग्राम तालड़ा के क्रिटीकल टाइगर हैबीटाट क्षेत्र के मिलन बिन्दु तक। उसके परधत क्रिटीकल टाइगर हैबीटाट क्षेत्र के मौजा तालड़ा की

दाणी गढी एवं कालाखोहरा के राजस्व क्षेत्र होते हुए मौजा सांवटा के प्रारम्भ बिन्दु तक।

- खण्ड-2 रणथम्भीर बाघ परियोजना के क्रिटीकल टाइगर हैबीटाट क्षेत्र के वनखण्ड 9-ए के कम्पार्टमेंट 38 के पास ग्राम बस्सोकला के उत्तर बनास नदी के दूसरे किनारे पर स्थित वनखण्ड श्यामोली बिलौली 82बी की सीमा होते हुए वनखण्ड श्यामोली बिलौली 82ए के मौजा साकडा रघुवंटी चक बिलौली की वन सीमा एवं सम्पूर्ण वनखण्ड क्षेत्र।
- खण्ड-3 रणथम्भीर बाघ परियोजना के क्रिटीकल टाइगर हैबीटाट क्षेत्र के वनखण्ड 9-ए के कम्पार्टमेंट 38 के पास ग्राम बस्सोकला के उत्तर पश्चिम में स्थित वनखण्ड ओलवाडा निवाड़ी का सम्पूर्ण वन क्षेत्र।
- खण्ड-4 क्रिटीकल टाइगर हैबीटाट क्षेत्र के वनखण्ड 6-बी की लाइन के कम्पार्टमेंट 14 के पश्चिम में स्थित ग्राम हरिपुरा के पश्चिम से दक्षिण की ओर स्थित सम्पूर्ण वनखण्ड रवाजना डूंगर-मेन की सीमा एवं मौजा पांचोलास में स्थित इसे लंगता हुआ स्थित वनखण्ड रवाजना डूंगर ए का सम्पूर्ण हिस्सा।
- खण्ड-5 रणथम्भीर बाघ परियोजना के क्रिटीकल टाइगर हैबीटाट क्षेत्र के आरक्षित वनखण्ड आमली के कम्पार्टमेंट 2 के पश्चिम में वनखण्ड आमली-ए का सम्पूर्ण वन क्षेत्र जिसमें से (465 है क्षेत्र डाइवर्जन) किया गया है।
- खण्ड-6 आरक्षित वनखण्ड मोहनपुरा के उत्तर पश्चिम में स्थित ग्राम बाबई के पास स्थित वनखण्ड रामनगर का सम्पूर्ण हिस्सा।
- खण्ड-7 आरक्षित वनखण्ड गढ़वाला की उत्तरी सीमा पर स्थित ग्राम इन्दगढ़, खेड़ली की सीमा से शुरू होकर गढ़वाला वनखण्ड की पश्चिमी सीमा के सहारे ग्राम मौजा कस्बा इन्दगढ़ एवं ग्राम गजपुरा की वन सीमा के सहारे चलते हुए वनखण्ड लाखेरी के कम्पार्टमेंट 6 के मिलन बिन्दु तक। वनखण्ड लाखेरी की पश्चिमी सीमा के कम्पार्टमेंट 6, 5, 4, 3, 1 मौजा सेरिया, हीरापुर, बांसी, कोटडी की वन सीमा के सहारे चलते हुए वनखण्ड कांकरा के कम्पार्टमेंट 8 के मिलन बिन्दु तक। वनखण्ड कांकरा के कम्पार्टमेंट 8 के पश्चिमी सीमा पर स्थित ग्राम नयागांव मुदली की वन सीमा के सहारे चलते हुए वनखण्ड गेंडोली के मिलन बिन्दु तक। वनखण्ड गेंडोली एवं वनखण्ड कांकरा के मिलन बिन्दु से प्रारम्भ होकर वनखण्ड गेंडोली की पश्चिमी सीमा पर स्थित ग्राम माणपुर-बिच्छुतका की वन सीमा के सहारे चलते हुए वनखण्ड फौलाई के मिलन बिन्दु तक। इसके बाद खण्ड फौलाई की दक्षिणी सीमा में स्थित ग्राम खटकड़, कुआगांव, खडीवार, फौलाई की वन सीमा के सहारे चलते हुए वनखण्ड गेंडोली के मिलन बिन्दु तक। वनखण्ड गेंडोली की दक्षिणी सीमा पर स्थित ग्राम गेंडोली से चलकर महुआ का देवजी गूणा होते हुए वनखण्ड कांकरा के मिलन बिन्दु तक। वनखण्ड कांकरा के दक्षिण में स्थित ग्राम डंगर से उत्तराणा,

बुंदेल, गुडहेल, कांकरा, चमावली होते हुए लाखेरी वनखण्ड के मिलन बिन्दु तक। लाखेरी वनखण्ड की दक्षिणी सीमा पर स्थित ग्राम चमावली से पूर्व में हलते हुए ग्राम लाखेरी, भावुरा, लोनाता की वन सीमा के सहारे होते हुए वनखण्ड गढवाला के मिलन बिन्दु तक। आरक्षित वनखण्ड गढवाला के दक्षिण में स्थित ग्राम लोनावा होते हुए वनखण्ड सालमदरा ए का दक्षिणी पूर्वी सीमा होते पुनः ग्राम अणघोरा के पास आरक्षित वनखण्ड गढवाला के मिलन बिन्दु तक। बाद आरक्षित वनखण्ड मढवाला की वन सीमा होते हुए उत्तर में स्थित ग्राम इन्द्रगढ खेडली के प्रारम्भ बिन्दु तक।

खण्ड-8 आरक्षित वनखण्ड मोहनपुरा के पश्चिम में स्थित ग्राम आजाद नगर के पारा वनखण्ड की वन सीमा से शुरू होकर आरक्षित वनखण्ड मोहनपुरा के पश्चिम में स्थित ग्राम मोहनपुरा, फतेपुरा और जयनगर होते हुए आरक्षित वनखण्ड माताजीवाला के कोट (वर्तमान में टोल प्लाजा पर) स्थित मिलन बिन्दु तक। बाद आरक्षित वनखण्ड माताजीवाला की उत्तरी पश्चिमी वन सीमा पर चलते हुए ग्राम खालपुरा एवं जयनगर की सीमा के लगते हुए आरक्षित वनखण्ड अरियाली बुढकरवर के कम्पार्टमेंट 6 के मिलन बिन्दु तक। बाद आरक्षित वनखण्ड अरियाली बुढकरवर के कम्पार्टमेंट 6 की पश्चिमी सीमा से शुरू होकर कम्पार्टमेंट 6, 5, 4, 3, 2, 1 जो कि वन सीमा बनाती है के सहारे आरक्षित वनखण्ड तलवास के मिलन बिन्दु तक। बाद आरक्षित वनखण्ड तलवास के पश्चिम से दक्षिण की ओर कम्पार्टमेंट 9, 8, 7, 5, 4, 3, 2, 1 की वन सीमा के सहारे रामगढ विषधारी अभयारण्य के वनखण्ड पीपलिया माणक चौक के मिलन बिन्दु तक। बाद आरक्षित वनखण्ड तलवास के दक्षिणी सीमा से होते हुए कम्पार्टमेंट 19, 20, 21, 22, 23, 24 की पूर्वी सीमा जो कि वन सीमा है के सहारे वनखण्ड अरियाली बुढकरवर के कम्पार्टमेंट 5 पर स्थित मिलन बिन्दु तक। बाद वनखण्ड अरियाली बुढकरवर के कम्पार्टमेंट 5 की पूर्वी सीमा से उत्तर की ओर चलते हुए कम्पार्टमेंट 7 पर स्थित माताजीवाला वनखण्ड के मिलन बिन्दु तक। बाद आरक्षित वनखण्ड माताजीवाला की पूर्वी सीमा होते हुए कोट (वर्तमान में टोल प्लाजा पर) स्थित मिलन बिन्दु तक। बाद वनखण्ड मोहनपुरा की पूर्वी एवं उत्तरी सीमा होते हुए प्रारम्भ बिन्दु तक।

खण्ड-9 आरक्षित वनखण्ड गढवाला के पूर्व में ग्राम दिशानपुरा में स्थित वनखण्ड सालमदरा बी एवं इससे मिलते हुए वनखण्ड सालमदरा डी जिसकी सीमाए मौजा भाण्डगंवार, लाखेरी बालापुरा है के सम्पूर्ण हिस्सा।

खण्ड-10 रणथम्भीर बाघ परियोजना के क्रिटीकल टाइगर हैबीटाट क्षेत्र से लगते हुए वनखण्ड गाजीपुर के कम्पार्टमेंट 5 से एवं वनखण्ड पोलघटा के कम्पार्टमेंट 1 के चाकल नदी स्थित मिलन बिन्दु से प्रारम्भ होकर वनखण्ड पोलघटा के कम्पार्टमेंट 1, 2, 3 की पश्चिमी

सीमाएँ होते हुए वनखण्ड बलवन के कम्पार्टमेंट 4 के मिलन बिन्दु तक वहीं से आरक्षित वनखण्ड बलवन के कम्पार्टमेंट 4 की पश्चिमी सीमा होते हुए वनखण्ड बांकलिया महादेव की पश्चिमी सीमा के सहारे चलते हुए पुनः आरक्षित वनखण्ड के कम्पार्टमेंट 5 स्थित मिलन बिन्दु तक। बाद वनखण्ड बलवन के कम्पार्टमेंट संख्या 6 की दक्षिणी सीमा होकर चलते हुए कम्पार्टमेंट संख्या 4 की पूर्वी सीमा के सहारे चलते हुए वनखण्ड सालमदरा सी के मिलन बिन्दु तक। बाद वनखण्ड सालमदरा सी की दक्षिणी पूर्वी सीमा पर चलते हुए उत्तर की ओर आरक्षित वनखण्ड बलवन के कम्पार्टमेंट संख्या 2 के मिलन बिन्दु तक। बाद वनखण्ड बलवन के कम्पार्टमेंट संख्या 2, 1 की पूर्वी सीमा होते हुए क्रिटीकल टाइगर हैबीटाट के आरक्षित वनखण्ड पापडा के कम्पार्टमेंट संख्या 8 के मिलन बिन्दु तक। बाद क्रिटीकल टाइगर हैबीटाट वनखण्ड पापडा के कम्पार्टमेंट 8, 7 एवं 4 की दक्षिणी सीमा के सहारे चलते हुए वनखण्ड पोलघटा के कम्पार्टमेंट संख्या 1 के क्रिटीकल टाइगर हैबीटाट से चाकल नदी में स्थित मिलन बिन्दु एवं प्रारम्भ बिन्दु तक।

खण्ड-11 रणथम्भौर बाघ परियोजना के क्रिटीकल टाइगर हैबीटाट क्षेत्र से लगते हुए वनखण्ड बलवन के कम्पार्टमेंट संख्या 2 के पूर्वी दिशा में स्थित वनखण्ड डोबरली का सम्पूर्ण हिस्सा।

खण्ड-12 रणथम्भौर बाघ परियोजना के क्रिटीकल टाइगर हैबीटाट के वनखण्ड किला खण्डार के पूर्व में स्थित आरक्षित वनखण्ड सेवती चम्बल का सम्पूर्ण रकबा इस वनखण्ड के पूर्वी दिशा में चम्बल नदी एवं दक्षिण दिशा में वनास नदी इसकी सीमा बनाती है।

Annexure-8
Annexure-8

Minutes of 31st meeting of SC NBWL dated 12th & 13th Aug 2014

Ministry of Environment and Forests
Wildlife Division

Minutes of the 31st Meeting of the Standing Committee of National Board for Wildlife held on 12-13 August 2014 at Indira Paryavaran Bhawan, Jor Bag Road, New Delhi.

The 31st Meeting of the Standing Committee of National Board for Wildlife (NBWL) was held on 12-13 August 2014 in the Ministry of Environment and Forests (MoEF), New Delhi. The meeting was convened under the chairmanship of Hon'ble Minister of State (Independent Charge) for Environment, Forests and Climate Change. The list of participants is at Annexure-1.

At the outset, Hon'ble Chairman while welcoming all participants to the 31st Meeting of Standing Committee of NBWL mentioned that this meeting was being held after a long gap, due to the process of re-constitution of the National Board for Wildlife and its Standing Committee. He urged the participants that there was a need to take conservation alongside developmental activities and therefore, all the proposals that have been included in the agenda need to be looked into very carefully and judiciously. He also clarified that in case the Committee prescribes any conditions while recommending projects, care should be taken that the conditions are feasible for implementation and at the same time compliance of the conditions should also be closely monitored. The Chairman also pointed out that each case be discussed as per its merits. He then requested the Member Secretary to initiate the discussions on the agenda items.

The agenda items were then opened for discussion.

Agenda No. 1:

Confirmation of the minutes of the 30th Meeting of Standing Committee of National Board for Wildlife held on 4th September 2014.

The Member Secretary informed the Committee that the final minutes of the 30th Meeting of the Standing Committee of NBWL held on 4th September 2013 were circulated to all members of the Standing Committee on 7th November 2013. No comments have since been received on the final minutes.

The Standing Committee accordingly confirmed the minutes of the 30th Meeting held on 4th September 2013, subject to discussion on the points in the matters coming subsequently in the agenda.

Agenda No. 2: Action Taken Report

Action Taken on the decisions of the Standing Committee of NBWL in its 28th Meeting held on 20th March 2013.

57. **Proposal for Lakheri-Chamovali mining lease of M/s ACC limited, Lakheri Cement Works, Lakheri, Distt. Bundi (Rajasthan) for mining purpose of limestone, Rajasthan.**

The Member Secretary briefed the Committee regarding the proposal. The Chief Wildlife Warden, Rajasthan mentioned that the proposal was for Lakheri-Chamovali mining lease of M/s ACC limited, for mining purpose of limestone, Rajasthan. The 1107 ha of revenue land lies at a distance of 2.65 km of Ramgarh Vishdhari Sanctuary and 2.50 km from the National Chambal Sanctuary.

After discussions, the Standing Committee recommended the proposal subject to the following conditions, as stipulated by the State Chief Wildlife Warden:

- i. *Manpower engaged in project works will not use wood for any purpose. User agency will provide LPG connection for domestic use to resident staff & labour.*
- ii. *Transportation of mineral should be carried out during the day hours only.*
- iii. *Precautionary measures to be adopted by user agency to avoid disturbance to existing flora & fauna.*

58. **Rehabilitation & upgradation of NH-233 from existing 2 lane to 4-lane from Ghaghara Bridge abutment on basti side to Varanasi (from km 121.800 to 299.350), U.P. The proposed site is 7.85 km away from Turtle WLS.**

The Member Secretary briefed the Committee regarding the proposal. The Chief Wildlife Warden, Uttar Pradesh mentioned that this project involves rehabilitation & upgradation of NH-233 from existing 2-lane to 4-lane from Ghaghara Bridge Abutment on Basti side to Varanasi (from km 121.800 to 299.350), Uttar Pradesh. The project road runs majority through agricultural fields and many built up areas. The land use by the side of the existing project road includes agriculture activities, residential use, village population, commercial purpose and industrial activities. He said that the Turtle Wildlife Sanctuary, Varanasi is located at the aerial distance of 7.85 kms from the end point of the project alignment.

The Standing Committee, after discussions, recommended the proposal subject to the condition that the user agency shall deposit 2% of the project cost of the area passing through the vicinity of the Protected Area for the wildlife management with the Wildlife Warden of the sanctuary for conservation and eco development activities. Besides, the user agency shall also comply with the following mitigation measures and conditions, as stipulated by the State Chief Wildlife Warden:

- i. *Protection and mitigation measures for wild life should ensured as per guidelines of Government of India (MOEF WL).*
- ii. *User agency National Highways Authority of India, unit Varanasi should provide the funds(as detailed above) for reducing the negative impact for conservation & eco-development activities of wild life.*
- iii. *In order to minimize the adverse effect on the movement of wild animals the agency shall construct underpasses and other relevant structure at identified places as suggested by concerned Divisional Forest Officer.*
- iv. *No quarrying/mining shall be carried out within sanctuary/protected area.*

कार्यालय अति० प्रधान मुख्य वन संरक्षक एवं मुख्य वन्य जीव प्रतिपालक राज.जयपुर
क्रमांक: एफ 4 (ट) विविध/मुवजीप्र/2013/ दिनांक:

D.P.
Dm-muis

निमित्त,

1. मुख्य वन संरक्षक (वन्यजीव)
कोटा/जोधपुर/उदयपुर/भरतपुर।
2. वन संरक्षक एवं क्षेत्र निदेशक,
रणथम्भौर बाघ परियोजना, सवाईमाधोपुर/सरिस्का बाघ परियोजना, अलवर।
3. उप वन संरक्षक,
कोटा (वन्यजीव)/मुकन्दरा नेशनल पार्क, कोटा/राष्ट्रीय चम्बल अभयारण्य सवाई
माधोपुर/(वन्यजीव) भरतपुर/(वन्यजीव) आबू पर्वत/(वन्यजीव) राजसमन्द/(वन्यजीव)
उदयपुर/(वन्यजीव) राष्ट्रीय मरु उद्यान अभयारण्य जैसलमेर/(वन्यजीव) धित्तौडगढ/
बाघ परियोजना सरिस्का/बाघ परियोजना रणथम्भौर (प्रथम), सवाईमाधोपुर बाघ परियोजना
रणथम्भौर (द्वितीय), करौली/ उप वन संरक्षक, धोलपुर।

विषय :- राष्ट्रीय वन्यजीव मण्डल की स्थाई समिति की बैठक दिनांक 12-13 अगस्त 2014
के सम्बन्ध में।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि भारत सरकार द्वारा राष्ट्रीय वन्यजीव मण्डल की स्थाई समिति की बैठक दिनांक 12-13 अगस्त 2014 को आयोजित की गई थी। इस बैठक में राज्य में स्थित राष्ट्रीय उद्यान एवं अभयारण्य क्षेत्रों में तथा इनकी सीमा से 10 कि.मी. की परिधि में प्रस्तावित गैर वानिकी परियोजनाओं के सम्बन्ध में राष्ट्रीय वन्य जीव मण्डल की अनुशंसा एवं कार्यवाही विवरण दिनांक 02.12.2014 को ई-मेल द्वारा प्राप्त हुआ है। उक्त कार्यवाही विवरण में से राज्य द्वारा प्रस्तावित परियोजनाओं से सम्बन्धित अंश की प्रति संलग्न प्रेषित कर लेख है कि आपके क्षेत्राधिकार से संबंधित जिन प्रस्तावों में माननीय उच्चतम न्यायालय की स्वीकृति प्राप्त किया जाना आवश्यक है, उन परियोजनाओं के संबंध में सम्बन्धित यूजर एजेन्सी को माननीय उच्चतम न्यायालय की स्वीकृति प्राप्त करने हेतु तत्काल निर्देश देने का कष्ट करें।



भवदीय,

(वी.एस.बोहरा)
मुख्य वन संरक्षक
(वन्यजीव) जयपुर
दिनांक 8/12/2014

क्रमांक: एफ 4 (ट) विविध/मुवजीप्र/2013/1005-1027

प्रतिलिपि:- निम्नांकित को भी प्रेषित कर लेख है कि आप द्वारा प्रस्तुत प्रस्ताव के संबंध में माननीय उच्चतम न्यायालय के निर्देशों के अनुरूप माननीय उच्चतम न्यायालय की स्वीकृति प्राप्त कर अवगत कराने का कष्ट करें:-

1. जिला कलेक्टर एवं जिला मजिस्ट्रेट, बून्दी।
2. मुख्य कार्यकारी अधिकारी नगरपालिका, बून्दी।
3. अधिशाषी अभियन्ता, सार्व. निर्माण विभाग, खण्ड-बाली जिला-पाली।
4. अधिशाषी अभियन्ता, सार्व. निर्माण विभाग, खण्ड-कोटा।
5. अधिशाषी अभियन्ता, सार्व. निर्माण विभाग, खण्ड-बाडी जिला-धोलपुर।
6. अधिशाषी अभियन्ता, सार्व. निर्माण विभाग, खण्ड-द्वितीय जैसलमेर।
7. ACC Limited, Lakheri Cement Works, P.O. Lakheri, Distt. Bundi, Rajasthan,

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Annexure - 10

Government of India
Ministry of Environment, Forests and Climate Change
(Wildlife Division)

6th Floor, Vayu Wing
Indira Paryavaran Bhawan
Jor Bag Road, Aliganj
New Delhi-110003

F.No.6-209.2014 WL-I (32nd Meeting)
Dated: 20th February 2015

To
All Members,
Standing Committee of NBWL.

Sub: Minutes of 32nd Meeting of Standing Committee of NBWL.

Sir/Madam,

Kindly find enclosed copy of the minutes of the 32nd Meeting of the Standing Committee of National Board for Wildlife held on 21st January 2015 at 3.00 P.M. in "Narmada & Satluj", Ground Floor, Jal Block, Indira Paryavaran Bhawan, Jor Bagh, New Delhi-110003 under the chairmanship of Hon'ble Minister of State (Independent Charge) for Environment, Forests and Climate Change.

Yours faithfully,

R. Rajasekhara
20/02/2015
(Rajasekhara Ratti)

Scientist 'C'/Deputy Director (WL)

Encl: As above

Distribution:

1. Secretary, MoEF & CC
2. Director General of Forests & Special Secretary, MoEF & CC.
3. Member Secretary, NTCA, New Delhi.
4. Addl. Director General of Forests (WL), MoEF&CC.
5. Director, Wildlife Institute of India, Dehradun.
6. Director, GEER Foundation, Gandhinagar, Gujarat.
7. Prof. R.Sukumar, Central for Ecological Sciences, Indian Institute of Science, Bangalore.
8. Dr. H.S. Singh, Gandhi Nagar, Gujarat.
9. Pr. Secretary (Forests), Government of Andhra Pradesh, Hyderabad.

Copy to:

1. PPS to Hon'ble MOS (I/C) E&F.
2. PPS to DGF&SS.
3. PPS to Addl.DGF(WL) and Member Secretary, Standing Committee (NBWL).
4. PPS to IGF(WL)/PS to DIG(WL)/PS to JD(WL).

32.4.2 (19). Proposal for Lakheri-Chamovali mining lease of M/s ACC limited, Lakheri Cement Works, Lakheri, Distt. Bundi (Rajasthan) for mining purpose of limestone, Rajasthan.

The Member Secretary briefed the committee that the proposal for mining lease area included 1107 ha non forest and 409.88 ha forest land including newly proposed diversion of 201.88 ha forest, falling within the buffer zone of Ranthambhor Tiger Reserve. In the 1107 ha non forest area, only 556 ha is mineralized area and balanced is non-mineralized. Out of 556 ha mineralized area, 405 ha has already been mined out. The balance reserves are available in forest area of 409.88 ha only, out of which 208 ha is broken forest area already diverted and further renewed on 18.12.2013. The 1107 ha of revenue land lies at a distance of 2.65 km minimum distance of Ramgarh Vishdhari Sanctuary and 2.50 km from National Chambal Sanctuary.

The Chief Wildlife Warden has recommended the proposal with the following conditions:

- 1. Manpower engaged in project works will not use wood for any purpose. User agency will provide LPG connection for domestic use to resident staff & labour.*
- 2. Transportation of mineral should be carried out during the day hours only.*
- 3. Precautionary measures to be adopted by user agency to avoid disturbance to existing flora & fauna.*

IGF WL informed that during the 31st meeting of the Standing Committee held on 12th -13th August 2014, the proposal for 1107 ha of revenue land alone was considered and recommended. The information about this area being a part of the buffer zone of Ranthambore Tiger Reserve (RTR) could not be taken note of in that meeting. He added that the part of 408.88 ha of forest land falling within buffer area of RTR was inadvertently missed out. The proposal was later forwarded to National Tiger Conservation Authority for their comments. Member Secretary, NTCA informed that the area is a narrow strip of land along southern boundary of the Tiger Reserve and as of now, as the area is within the buffer zone of RTR, mining there would be in violation of sub-section (b) of section 38-O (1) of Wild Life (Protection) Act. Therefore the proposal has been placed for consideration of the Committee afresh.

The CWLW informed that SBWL, while recommending the proposal, had taken a decision that the area under the existing mining lease shall be excluded from buffer zone of RTR. After

discussions, as the SBWL had already recommended that the lease area located in the buffer zone of RTR be excluded from it, and the follow up action is yet to be pursued by State Government, Standing Committee of NBWL recommended to the state government for an early follow up action on the recommendation of the State Board. Permission will be deemed granted once the recommendation of State Board on excluding the lease area from buffer zone of RTR is implemented.

32.4.2 (20).Setting up of 800 MW expansion unit in Kothagudem Thermal Power Station (KTPS), Khamman District nearer to Kinnerasani Wildlife Sanctuary by Telangana Power Generation Corporation Limited (TSGENCO), Telangana.

The Member Secretary briefed the committee regarding the proposal. He mentioned that the proposal for setting up of 800 MW expansion unit in Kothagudem Thermal Power Station (KTPS) is 1.2 km away from Kinnerasani WLS and outside the proposed ESZ of said WLS. SBWL recommended the proposal in its meeting held on 29th June 2013. Chief Wildlife Warden explained that Environment Impact Assessment study was conducted and public hearing was conducted on 25th July 2014. The mitigation measures for protection and conservation of wildlife as part of EMP are as follows:

- *Improvement of degraded forest area in an extent of 600 Ha.*
- *Improvement of degraded Bamboo forest in an extent of 400 Ha.*
- *Identification of small pockets of tree canopy and gap planting of fruit yielding species for improvement of fodder and fruits to wildlife.*
- *Identification of areas and undertaking shelter belt plantations to reduce the impact of pollution on wildlife.*
- *Creation / improving the natural fodder areas.*

After discussions, in view of huge power shortage to the newly formed state and dependency of 1.5 lakh small and micro industrial units, needs of agriculture sector and the mitigation measures provided in the EMP, the Standing Committee recommended the proposal with conditions stipulated by SBWL and CWLW and implementation of Environmental Management Plan which was submitted by user agency as a part of Environmental Clearance in consultation with CWLW for which an amount of 2% of the project cost shall be placed with the Chief Wild Life Warden Telangana, by the user agency.

**OFFICE OF THE ADDITIONAL PRINCIPAL CHIEF CONSERVATOR OF
FORESTS & CHIEF WILDLIFE WARDEN, RAJASTHAN, JAIPUR**

F.NO ()/4/12/

DATED: 22/09/17

Chief Conservator of Forests &
Field Director,
Ranthambhore Tiger Reserve,
Sawaimadhapur

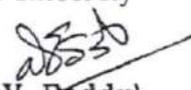
**Subject: Submission of detailed proposals for De-notification of
'Buffer Area' of RTR**

Sir,

With reference to the above cited subject, it is to inform you that the proposal of de-notification of the buffer zone area of Ranthambhore Tiger Reserve has been recommended by NBWL. A copy of the minutes of the NBWL meeting dated 04.09.2017 are being enclosed for reference. The notified buffer area has to be re-notified excluding the lease area of ACC Limited.

You are directed to submit detailed proposals along with draft notification and maps (Hard copy of toposheet map in scale of 1:4000 & KML file of the proposed area) for de-notification of the buffer areas so that it can be submitted to GOR and got notified in gazette. The proposals may be prepared as per the provisions of the Wildlife (Protection) Act, 1972. It is also directed to get Rs. 5.00 crores deposited in the Ranthambhore Tiger Conservation Foundation from the User Agency in compliance of conditions stipulated by NBWL.

Yours sincerely


(G.V. Reddy)

Addl. Principal Chief Conservator of Forests
& Chief Wildlife Warden
Rajasthan, Jaipur

F.NO ()/

DATED:

Copy forwarded to the following:

1. APCCF (Protection) & Nodal Officer FCA alongwith copy of representation of ACC Limited dated 13.09.2017 for necessary action.
2. M/s ACC Limited Lakheri Cement Works, Lakheri, District - Bundi, Rajasthan with direction to deposit 5.00 crores in the Ranthambhore Tiger Conservation Foundation at the earliest.

Addl. Principal Chief Conservator of Forests
& Chief Wildlife Warden
Rajasthan, Jaipur

Office of the Chief Conservator of Forests, Wildlife and Field Director, Project Tiger
Ranthambhore, Sawai Madhopur

No. F(05)005/02/2774

Date: 24-09-2017

To,

The Director Plant,
ACC Ltd., Lakheri. District Bundi. Rajasthan.

Subject: Depositing an amount of Rs. 5.00 Crores in our account.

Reference: Letter from Additional Principal Chief Conservator of Forests and Chief
Wildlife Warden Rajasthan, Jaipur No. 4121 dated 22-09-2017

Sir,

With reference to the above referred letter you are requested to deposit the amount
indicated in the saving bank account of Ranthambhore Tiger Conservation Foundation.

Details of account are as under:

Name of account holder: Ranthambhore Tiger Conservation Foundation

Type of Account: Saving Bank.

Account number: 61091864324

Name of Bank: State Bank of India,

Branch name : Collectorate Branch, Sawai Madhopur

IFSC Code: SBIN0031826

Branch Code: 31826

Thanking you,

Sincerely yours,



(Y.K. Sahu)

Chief Conservator of Forests, Wildlife
and Field Director, Project Tiger Ranthambhore,
Sawai Madhopur



कार्यालय प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक,
राजस्थान, जयपुर



फोननम्बर: 0141-2700151

ई-मेल: cwlw.raj@gmail.com

क्रमांक: एफ 11 (450) विकास/मुवजीप्र./2022-23/ 109
निमित्त,

दिनांक: 10/01/2023

M/s ACC Limited, Lakheri Cement Works,
ACC Limited, P.O. Lakheri,
District- Bundi Rajasthan. 323603

विषय:- WCP of the mining lease of lakheri Limestone Mine (Area 1516.88 hac.) at village Gandoli khurd, Polai Gutha, Mhuva, Dangahedi, Budel, kandara, Chamavali, Utrana, Lakheri, Shakhoda, Nayagaon & Papadi Tehsil Indergarh Distt. Bundi Raj. M/s ACC Ltd.

सन्दर्भ:- मुख्य वन संरक्षक एवं क्षेत्र निदेशक, मुकुन्दरा हिल्स टाईगर रिजर्व, कोटा पत्र क्रमांक 3986 दिनांक 27.12.2022 एवं 210 दिनांक 13.01.2023 के क्रम में।

महोदय

विषयान्तर्गत सन्दर्भित पत्र के माध्यम से आपके द्वारा Lakheri Limestone Mine of M/s ACC Limited in the mine lease area 1516.88 ha. (Proposal No IA/RJ/MIN/275163/2022) के लिये पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार के पत्र क्रमांक J-11015/167/2018-IA. II (M) दिनांक 28.06.2022 से निर्धारित Terms of Reference के क्रम में प्रस्तुत Wildlife Conservation Plan के सम्बन्ध में लेख है कि उक्त Lakheri - Chaovali Mining lease of M/s ACC Limited, Lakheri Cement Works, Lakheri (Area 1516.88 hac.) की वन्यजीव स्वीकृति की अभिंशा राष्ट्रीय वन्यजीव मण्डल की 31 वी बैठक दिनांक 12-13/08/2014. (प्रति संलग्न) एवं 32 वी बैठक दिनांक 21.01.2015 (प्रति संलग्न) में की गई है। पूर्व में जिन प्रकरणों में वन्यजीव स्वीकृति जारी की जा चुकी है उनमें Wildlife Conservation Plan बनाये जाने का प्रचलन नहीं है। कृपया इस परिप्रेक्ष्य में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार के समुचित निर्णय से अवगत करावें।

भवदीय,

(अरिन्दम तोमर)

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक
राजस्थान जयपुर।

दिनांक

एफ 11(450) विकास/मुवजीप्र./2022-2023/

प्रतिलिपि: निम्नांकित को सूचनार्थ एवं आवेदन कार्यवाही हेतु प्रेषित है:-

1. Shri Pankaj Verma Scientist E MoEF & CC Impact Assessment Division Prithvi Wing, 2nd Floor Indira Paryavaran Bhavan Jor Bagh road, Aliganj New Delhi -110003
2. मुख्य वन संरक्षक एवं क्षेत्र निदेशक, मुकुन्दरा हिल्स टाईगर रिजर्व, कोटा।
3. उप वन संरक्षक एवं उप क्षेत्र निदेशक (कोर) रामगढ विशाखा टाईगर रिजर्व, बूढी।

Signature valid

Digitally signed by Arindam Tomar
Designation: Principal Chief
Conservator of Forest
Date: 2023.02.09 16:37:47 IST
Reason Approved

RajKaj Ref No. 3131985



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कार्यालय मुख्य वन संरक्षक (वन्यजीव) एवं क्षेत्र निदेशक, मुकन्दरा हिल्स टाईगर रिजर्व, कोटा।
चम्बल रेस्ट हाऊस के पास, किशोरपुरा कोटा (राज.)

फोन नं. 0744 2502314, E-Mail: -ftmuktra@gmail.com

क्रमांक: एफ()तक/मुखसंवजीकेनि/2023-24/1663
निमित्त,

दिनांक: 22/4/23

Scientist, MoEF & CC, Impact
Assessment Division, Prithvi marg,
2nd Floor, Indira Parayavaran Bhawan,
New Delhi 110003

विषय:—Request to issue an advisory letter for compliance of TOR condition related with wild life Clearance and distance and direction from protected area for Lakheri Chamovalli mining lease of M/S ACC Ltd, Lakheri cement works, Lakheri (Area 1516.88 hac)

प्रसंग:— ACC Ltd का पत्र दिनांक 28.04.2023 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के क्रम में निवेदन है कि M/S ACC Ltd. को माईनिंग कार्य हेतु राष्ट्रीय वन्यजीव मण्डल की स्थायी समिति की 31 वीं बैठक दिनांक 12-13/08/2014 और 32 वीं बैठक दिनांक 21.01.2015 से अधिरोपित शर्तों के अध्यक्षीन वन्यजीव स्वीकृति जारी की गई हैं। राजस्थान सरकार, वन विभाग की अधिसूचना दिनांक 26.05.2022 से टाईगर रिजर्व के बफर क्षेत्र से M/S ACC Ltd, Lakheri Cement Works, Lakheri के क्षेत्र को विमुक्त (Denotify) किया गया है। रणथम्भौर टाईगर रिजर्व, सवाई माधोपुर व रामगढ विषधारी टाईगर रिजर्व, बून्दी द्वारा ईको सेन्सिटिव जॉन के प्रस्ताव उच्च कार्यालय को भिजवाये जा चुके हैं। इसके साथ ही M/S ACC Ltd, Lakheri Cement Works, Lakheri द्वारा प्रस्तुत नक्शे के अनुसार दूरियां निम्नानुसार हैं—

क्र.सं.	विवरण	दूरी
1	रणथम्भौर टाईगर रिजर्व (सीटीएच एरिया)	9.36 किमी. उत्तर पूर्व दिशा में
2	रणथम्भौर टाईगर रिजर्व (बफर एरिया)	0 किमी. उत्तर दिशा में
3	राष्ट्रीय चम्बल घडियाल अभयारण्य	2.62 किमी. पूर्व उत्तर पूर्व दिशा में
4	रामगढ विषधारी टाईगर रिजर्व अभयारण्य	2.90 किमी. पश्चिम दक्षिण पश्चिम दिशा में
5	रामगढ विषधारी टाईगर रिजर्व अभयारण्य (ई.एस.जेड) (प्रस्तावित)	2.8 किमी. पश्चिम दक्षिण पश्चिम दिशा में

सूचनार्थ प्रेषित है।

भवदीय

(एस.पी.सिंह)

22/4/23

वन संरक्षक एवं क्षेत्र निदेशक,
मुकन्दरा हिल्स टाईगर रिजर्व, कोटा

कार्यालय मुख्य वन संरक्षक (वन्यजीव) एवं क्षेत्र निदेशक, मुकन्दरा हिल्स टाईगर रिजर्व, कोटा।
चम्बल रेस्ट हाऊस के पास, किशोरपुरा कोटा (राज.)

फोन नं०.0744.2502314, E-Mail:-fdmhtr@gmail.com

क्रमांक: एफ()तक/मुवसंवजीक्षेनि/2023-24/
निमित्त,

दिनांक:

Scientist, MoEF & CC, Impact
Assessment Division, Prithvi marg,
2nd Floor, Indira Parayavaran Bhawan,
New Delhi 110003

विषय:—Request to issue an advisory letter for compliance of TOR condition related with wild life Clearance and distance and direction from protected area for Lakheri Chamovali mining lease of M/S ACC Ltd, Lakheri cement works, Lakheri (Area 1516.88 hac)

प्रसंग:— ACC Ltd का पत्र दिनांक 23.05.2023 एवं इस कार्यालय का पत्रांक 1663 दिनांक 28.04.2023 के क्रम में

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के क्रम में निवेदन है कि M/S ACC Ltd. को माईनिंग कार्य हेतु राष्ट्रीय वन्यजीव मण्डल की स्थायी समिति की 31 वीं बैठक दिनांक 12-13/08/2014 और 32 वीं बैठक दिनांक 21.01.2015 से अधिरोपित शर्तों के अध्यक्षीन वन्यजीव स्वीकृति जारी की गई हैं। राजस्थान सरकार, वन विभाग की अधिसूचना दिनांक 26.05.2022 से टाईगर रिजर्व के बफर क्षेत्र से M/S ACC Ltd, Lakheri Cement Works, Lakheri के क्षेत्र को विमुक्त (Denotify) किया गया है। रणथम्भौर टाईगर रिजर्व, सवाई माधोपुर व रामगढ विषधारी टाईगर रिजर्व, बूंदी द्वारा ईको सेन्सिटिव जॉन के प्रस्ताव उच्च कार्यालय को भिजवाये जा चुके हैं। इसके साथ ही M/S ACC Ltd, Lakheri Cement Works, Lakheri द्वारा प्रस्तुत नक्शे के अनुसार दूरी निम्नानुसार है—

क्र.सं.	विवरण	दूरी
1	रामगढ विषधारी टाईगर रिजर्व अभयारण्य	2.90 किमी. पश्चिम दक्षिण पश्चिम दिशा में

सूचनार्थ प्रेषित है।

भवदीय

हस्ताक्षर
(एस.पी.सिंह)

वन संरक्षक एवं क्षेत्र निदेशक,
मुकन्दरा हिल्स टाईगर रिजर्व, कोटा

दिनांक: 23/5/23

क्रमांक:—एफ()तक/मुवसंवजी/2023-24/ 2132

प्रतिलिपि —चीफ प्लान्ट मैनेजर,, ACC Ltd लाखेरी, जिला बूंदी को सूचनार्थ प्रेषित है।

(एस.पी.सिंह)

वन संरक्षक एवं क्षेत्र निदेशक,
मुकन्दरा हिल्स टाईगर रिजर्व, कोटा

TECH-1

1



**Office of the Deputy Conservator of Forest and DY.
Field Director (Core) RVTR Bundi**

Address :- Hanumat Vatika, Near Jait Sagar Lake Office

E-Mail ID-dcfsdyfdcorebundi@rajasthan.gov.in & frvtr@gmail.com (Tel: - 0747-2940255)

No:- / F / E.C.A. / WL / R.V.T.R. / 2894

Date- 4/7/2023

To :-

Principal Chief Conservator of Forest
& Chief Wildlife Warden, Rajasthan Jaipur.

Sub:- Original application no. 19/2023 Devidas Khatri Vs State of Rajasthan and Others.

Respected Sir,

With reference to above mention subject factual report is as-

Fact -

1. In 31st meeting of NBWL held on 12.08.2014 out of Total mining lease area 1516.88 hectare, 1107 hectare non forest land wildlife clearance was granted (attached Annexure 1st)
2. In 32nd meeting of NBWL held on 21.01.2015 remaining 409.88 hectare forest area including 208 hectare diverted forest area and 201.88 hectare non diverted forest area of total mining lease wildlife clearance was granted by the NBWL. (attached Annexure 2nd)
3. By the order of NBWL in its 45th meeting dated 04.09.2017 (attached Annexure 3rd) and NTCA meeting dated 04.09.2017, 409.88 hectare forest area of ACC mining lease is denotified from RTR notified area by the Rajasthan Government order dated 26.05.2022. (attached Annexure 4th)
4. Inspection committee made by NGT state in its inspection report that there is no mining activity carried out by ACC in forest area of 409.88 hectare and mining activities was carried out in only two pit viz P-3 and sakhoda which are located in the non forest area, but within the allotted lease area. (attached Inspection report as Annexure 5th)
5. Clarafication of matter related with CTO and EC is mention in already submitted inspection report dated 21.04.2023, by concern officer. (attached Annexure 5th)

Regard's

Sanjeev Sharma

Deputy Conservator of Forest

And DY. Field Director (Core) RVTR Bundi

Date-

No:- / F / E.C.A. / WL / R.V.T.R. /

Copy Forwarded to the following for information and necessary action-

1. Chief Conservator of Forest (WL) And Field Director, MHTR Kota.

Sanjeev Sharma

Deputy Conservator of Forest

And DY. Field Director (Core) RVTR Bundi


Office of the Deputy Conservator of Forest and DY.
Field Director (Core) RVTR Bundi

Address :- Hanumat Vatika, Near Jait Sagar Lake Office

E-Mail ID-dcfsdyfdcorebundi@rajasthan.gov.in & frvtr@gmail.com (Tel: - 0747-2940255)

No:- / F/F.C.A. / R.V.T.R. / 4477
 To :-

Date - 22/9/2023

To

The member Secretary
 Rajasthan State Pollution Control Board
 4-Jhalana institutional area,
 Jaipur 302004

Sub:- Meeting of Joint Committee Constituted by Hon'ble NGT vide order dated 31.08.2023 in the matter of O.A No. 19/2023 (CZ) Devidas khatri V /s State of Rajasthan and others -Reg.

Ref:-Your Letter dated 15 September, 2023

Respected Sir,

With reference to the above mentioned subject that Factual Report is as

1. Total mining lease area is 1516.88 hectare comprising 1107 hectare non forest land and 409.88 hectare forest land .409.88 hectare forest land area was notified as buffer of RTR sawaimadhopur vide notification on 06.07.2012. there after no mining activities is carried out in forest area by ACC lakheri.
2. In 31st meeting of NBWL held on 12.08.2014 out of Total mining lease area 1516.88 hectare, 1107 hectare non forest land wildlife clearance was granted. (Meeting Minute is annexed herewith and mark as Annexure 1st). Subsequently a formal letter of minute of meeting of 31 meeting of NBWL was accorded by CWLW on dated 03.12.2014 regarding proposals of non forest land project within 10 km of national Park and Sanctuaries. (annexed herewith and mark as Annexure 2nd)
3. In 32nd meeting of NBWL held on 21.01.2015 remaining 409.88 hectare forest area including 208 hectare diverted forest area and 201.88 hectare non diverted forest area of total mining lease wildlife clearance was granted by the NBWL. (Meeting Minute is annexed herewith and mark as Annexure 3rd)
4. By the order of NBWL in its 45th meeting dated 04.09.2017 (Meeting Minute is annexed herewith and mark as Annexure 4th) and NTCA meeting dated 04.09.2017, 409.88 hectare forest area of ACC mining lease is denotified from RTR notified area by the Rajasthan Government order dated 26.05.2022. (Order Copy is annexed herewith and mark as Annexure 5th)

17
Regard's

JS
Sanjeev Sharma
Deputy Conservator of Forest
And DY. Field Director(Core) RVTR
Bundi

Date :-

No:-/ F/F.C.A./ R.V.T.R./

Copy Forwarded to the following for information and necessary action-

1. The Principal Chief Conservator of forest and chief wildlife warden Rajasthan (Jaipur).
2. Regional officer pollution control board bundi,rajasthan.

sd
Sanjeev Sharma
Deputy Conservator of Forest
And DY. Field Director(Core) RVTR
Bundi

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Head Office (Mines)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716814,2716813 Fax: 0141-2716814



17

Annexure-17

Registered

File No F(Mines)/Bundi(Bundi)/1(1)/2009-2010/4954-4958

Order No 2022-2023/Mines/10677

Date: 19/12/2022

Unit Id : 5,605

M/s ACC Limited (Lakheri Cement Works) Lime Stone Mine

P.O. Lakheri,

District :Bundi- 323 603.

E-Mail : manishkumar.upadhyay@adani.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for your **Major Mineral Mine** at near Village-Lakheri, Tehsil-Bundi, District- Bundi (M.L.No-01/92).

Ref: (i) Your applications dated 23/11/2022
(ii) Received on 23/11/2022

Sir,

In view of the details submitted vide your above referred applications/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 and under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. ACC Limited (Lakheri Cement Works) Lime Stone Mine**, a Mine of **Major Mineral** having **M.L.No.- 01/92** in an area **measuring 1516.8800 Hectares** at/near Village-Lakheri, Tehsil-Bundi, District-Bundi.
- 2 That this consent is valid for a period from **19/12/2022** to **31/12/2023**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 LIME STONE	1500000.0000 TONNES / ANNUM

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified

Digitally signed by Khem Chand Gupta
Date: 2022.12.19 17:15:42 IST
Reason: Self Attested
Location:



65



Head Office (Mines)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Bundi(Bundi)/1(1)/2009-2010/4954-4958

Order No 2022-2023/Mines/10677

Date: 19/12/2022

Unit Id : 5,605

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That this **Consent to Operate** is for mining / processing / beneficiation of product as mentioned above in **M.L.No.-01/92** and a separate **Consent to Operate** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.
- 7 That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by MoEF dated 26/12/2005 are strictly complied with.
- 8 That the lessee shall submit Environmental Clearance under the EIA Notification dated 14.09.2006 latest by 31.12.2023, failing which bank guarantee of 5,00,00,000/- (As BG No. - 560GT02223500006, Date-17.12.2022, valid up to 31.03.2024) shall be forfeited without any further notice.
- 9 That this consent is valid for production of Limestone @ 1500000 Tonnes per Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to establish & consent to operate
- 10 That the lessee shall submit monitoring report of Ambient Air Quality within the lease area, once in 3 months.
- 11 That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities as given in Approved Mining Plan and shall be maintained at all the time to maintain ambient air quality around the mine.
- 12 That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).
- 13 That haul roads should be regularly graded and compacted. Regular water sprinkling should be carried out on haul roads to minimize dust generations.
- 14 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution.
- 15 That you shall not operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.

Signature Not Verified

Digitally signed by Khem Chand
Gupta
Date: 2022.12.19 17:15:42 IST
Reason: SelfAttested
Location:





Registered

File No F(Mines)/Bundi(Bundi)/1(1)/2009-2010/4954-4958

Order No 2022-2023/Mines/10677

Date: 19/12/2022

Unit Id : 5,605

- 16 That this consent to operate shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law/act/rule/regulation or order of MoEF&CC and/or any Court/Tribunal time to time.
- 17 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points.
- 18 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area.
- 19 That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/steam carrying rain water to any water body.
- 20 This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises.
- 21 That this consent to operate shall be subject to compliance of direction/order passed by Courts of Law in the matter,if any.
- 22 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season.
- 23 That the lease shall not intersect the ground water table without permission of CGWA.
- 24 This consent shall be subject to validity of mining lease.
- 25 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 26 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Acts.
- 27 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Signature Not Verified

Digitally signed by Khem Chand
Gupta
Date: 2022.12.19 17:15:42 IST
Reason: SelfAttested
Location:





Head Office (Mines)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Bundi(Bundi)/1(1)/2009-2010/4954-4958

Order No 2022-2023/Mines/10677

Date: 19/12/2022

Unit Id : 5,605

- 28 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 29 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

This bears approval of the competent authority.

Encl: As Above

Yours sincerely,

Group Incharge-Mines

(A): Copy To:-

- 1 Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bundi-please carryout inspection and monitoring of the unit, within one month and send report
- 3 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Bundi-To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments.
- 4 Master File .

(B):

- 1 The Additional PCCF (WL) and Chief Wild Life Warden, Aranya Bhawan,Jhalana InstitutionalArea,Jaipur/DCF(WL),Bundi, To inform that this consent has been issued from the environmental angle only,and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments

Group Incharge-Mines

Signature Not Verified

Digitally signed by Khem Chand
Gupta
Date: 2022.12.19 7:15:42 IST
Reason: SelfAttested
Location:



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राजस्थान-सरकार
कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, कोटा
खनिज भवन, प्लॉट नम्बर 3, टैगोर नगर, रावतभाटा रोड़, कोटा
E mail - me.kota@rajasthan.gov.in



क्रमांक:- खअ/कोटा/सीसी/प्रधान/एम.एल. नं. (4/1972)/2023/2009

दिनांक:- 18.09.2023

प्रेषित:- श्रीमान् जी.आई.सी. (माईन्स)

राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, जयपुर।

विषय:- Regarding M/s ACC Limited (Lakheri Cement Works) limestone Mine, ML
No. 01/92 located at Village - Lakheri, Tehsil & District - Bundi.

प्रसंग:- श्रीमान् का पत्र क्रमांक F12 (BUND-01) RPCB/Gr. Mines/1450 दिनांक 05.09.
2023 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण भोपाल के ओए.नं. 19/2023 में आदेश दिनांक 13.08.2023 के क्रम में श्रीमान् के प्रासंगिक पत्र दिनांक 05.09.2023 से खननपट्टा संख्या 4/1972 (1/1992) वास्ते खनिज लाईम स्टोन (सीमेन्ट ग्रेड) निकट ग्राम लाखेरी, तहसील इन्द्रगढ़, जिला बून्दी (राज0) में मैसर्स ए.सी.सी. लिमिटेड (लाखेरी सीमेन्ट वर्क्स) के पक्ष में स्वीकृत खननपट्टे से दिनांक 08.12.2017 से 31.08.2023 तक खनन किये गये खनिज की मात्रा व क्षेत्र तथा पट्टेधारी द्वारा जमा कराई गयी रॉयल्टी का विवरण चाहा गया गया है, जिसके क्रम में निवेदन है कि दिनांक 08.12.2017 से 31.08.2023 तक खननपट्टे के ब्रोकर अप क्षेत्र 39.72 हैक्टर से कुल खनिज मात्रा 6179982 टन का उत्पादन किया गया है तथा पट्टेधारी द्वारा उक्त अवधि में कुल राशि रू0 50,87,84,480/- रॉयल्टी पेटे राज्य सरकार के राजकोष में जमा कराई गयी है।

भवदीय,

(आरिफ मोहम्मद शेख)
खनि अभियन्ता, कोटा